[Mr. Speaker]

no objection provided we conclude the previous work at 2.30. We do not generally proceed to the other business immediately after Question Hour. We always take half an hour or so over many other points. And, possibly, tomorrow being the last day the hon. Members may find some matter or other.

Shri Satya Narayan Sinha: Sir, apart from that, the Prime Minister will not be free before 3 o'clock.

Mr. Speaker: Hon. Members themselves would not be prepared to take it up at 2.30.

Now, we shall proceed with the other business. I think the hon. Minister was in possession of the House. He may continue.

DELHI PRIMARY EDUCATION BILL—contd.

श्री प्रकाश वीर शास्त्री (गुडगांव) : अध्यक्ष महोदय आन ए प्वांएट आफ आर्डर सर, यह परम्परा कहां तक न्यायसगत है कि जो विधेयक पहले राज्य-सभा में प्रस्तुत हो उसे फिर लोक-सभा में लाया जाय और उसके स्थान पर क्या यह ठीक परम्परा नहीं होगी कि पहले विधेयक लोक-सभा में लाये जाये और उसके पश्चात् वे राज्य-सभा में जाये?

Mr. Speaker: Does it involve expenditure from the Consolidated Fund?

Hhe Minister of Education (Dr. K. L. Shrimali): I think the matter was considered yesterday and the Deputy-Speaker had given a ruling.

Mr. Speaker: Does this contain a recommendation? There is a financial memorandum also.

Yesterday the matter came up. Though I held that there is not, technically, any objection, I would like a convention to be established, as far as possible, that wherever expenditure from the Consolidated Fund would be necessary as a result of the provisions of the Bill, that Bill may be introduced in this House. Of course, the the other House is competent to have all the Bills other than Money Bills and Financial Bills under article 117(1) introduced there. But, with respect to Bills involving expenditure from the Consolidated Fund also I would like that there should be a healthy convention established. I am only mentioning it to the hon. Minister. Whatever has passed is past. It may be observed for the future.

Dr. K. L. Shrimali: Sir, I was explaining the special features of this Bill. I had already explained that after the scheme was prepared and the parents were notified that they were under an obligation to send their children to schools and after a census of the school-going children had been prepared, attendance orders will be passed. And, unless the attendance authorities were satisfied that there was reasonable excuse for non-attendance of the children of school-going age, the parents would be prosecuted.

Under clause 8 it has been suggested that if the parents did not send their children to schools in spite of the attendance order, they may be prosecuted under clause 12 and they are liable to a fine not exceeding Rs. 2; and, if they continue to contravene, additional fine of 50 nP. per day of absence may be imposed, the total amount of fine, however, not exceeding Rs. 100.

On the face of it, it may appear that in our country this may be an unnecessary hardship on parents. But, at the same time, unless parents realise that they will have to pay a penalty compulsion cannot be effective.

In fact, if we look at the statistics today, we find that there is a great deal of wastage in elementary education. Sixty per cent. of the children who join schools do not complete even the elementary stage. And, if we

want to prevent this tremendous wastage, compulsion has to be introduced. But, the Bill stresses more the educative aspect rather than the penal aspect of it. There is a penalty; but the emphasis throughout the Bill is more on educating the parents—and the public—rather than giving them punishment.

It will be seen that the parents will be approached as many as 4 times. A parent is contacted before the prosecution is launched. First of all, he will be contacted when the list is being prepared; and the parents would understand why these lists are prepared and what the purpose of this Bill is. Then, under clause 5(4), the parents will be served with a notice. They will be told that they have an obligation to send their children to educational institutions. And, then, after enquiry, after the attendance authorities are satisfied that there is no reasonable excuse for the absence of the children, attendance orders will be passed. So, the parents will be approached several times and they will be made to realise that they have an obligation towards the children and towards society. They cannot allow the children to remain neglected. No civilised society can allow their children to remain uneducated or deprive the children of at least the minimum of education. Therefore, even though it may appear there may be some kind of hardship on people, I think there is no other way to make compulsion effective unless there is some kind of penalty.

Another special feature of this Bill is that under section 9 if the child of school-going age is employed in a manner which interferes with his education, some punishment has been provided and there is a fine of Rs. 25. I think this will also prevent the child labour and the exploitation of the children at an age when they are not fit to serve and when they should really spend the time in educational institutions.

In the urban areas cases could be tried by magistrates. But in rural areas, the provision has been made that cases could be tried by village panchayats and with the democratic decentralisation the village panchayats come more and more in the picture. There will be a continuous contact between the village panchayats and the village communities and, therefore, it will be easier for them to administer this provision of the Bill rather than sending the parents to the magistrates. In urban areas, of course, it is inevitable. This is another special feature of the Bill.

As soon as this Bill is enforced, no fee will be charged in any primary school conducted by the Government. But this does not prevent private schools charging fees. Whenever it is found that there is no Government school in a particular area and a private school is running and if the local authorities consider it necessary to send the child to the private school, then the boy or a girl who attends the school will not be charged any fee. The State will meet the expenses.

There is also a provision for grants-in-aid to local authorities. It is not enough to give directions to the local authorities to introduce this legislation. The States must also take the responsibility for giving grants-in-aid to local authorities. Therefore, this Bill makes a provision for giving grants-in-aid to local authorities.

At present we are introducing compulsion for the children of the school-going age of 6 to 11, but the upper age could be increased upto 14. By a regulation we could increase the age upto 14 if we have financial resources.

These are some of the main features of this Bill. At this stage I would not like to take the time of the House. After this Bill is passed, I will come up again with a similar Bill for the other Union Territories. In the meanwhile we will try to speed up compulsory elementary education in these

[Dr. K. L. Shrimali]

areas. After both the Houses have approved of this Bill, we propose to send it to State Governments also so that they may enact a similar legislation in their areas. It will be our endeavour to bring in as many school-going children as possible in the next three or four years. This Bill does not make it compulsory in the whole area. By stages compulsion could be introduced. As we gain experience we could even suggest certain modifications in rules and regulations.

The Bill is now being referred to a Joint Committee and it is for the consideration of the House.

Shri Khushwaqt Rai (Kheri): Sir, I would like to know the difficulties which the Government is experiencing in applying this Bill to all the Union Territories.

Dr. K. L. Shrimali: This Bill is confined to the Union Territory of Delhi only. I have already said that it is our intention to have a similar legislation for the other Union Territories also. The reason why we have not made it applicable to other Union Territories is that it may not be easy to introduce compulsion for tribal areas. Our effort during the next one or two years would be to speed up the progress of education in these areas and then have a similar legislation for other areas also. That is why at present this Bill is confined only to the Union Territory of Delhi. But we hope to introduce a similar legislation for other Union Territories also.

Mr. Speaker: Motion moved:

"That this House concurs in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to provide for free and compulsory education for children in the Union territory of Delhi made in the motion adopted by Rajya Sabha at its sitting held on the 14th April, 1960 and communicated to this House on the 16th April, 1960 and resolves that the following members of Lok Sabha be nominated to serve on the said Joint Committee, namely, Shri Amjad Ali, Shri M. Ayyakannu, Shri Chuni Lal, Shri Shankarrao Khanderao Dige, Shri V. Eacharan, Shri Aurobindo Ghosal, Shri Kanhu Charan Jena, Shri Nemi Chandra Kasliwal, Shri Chhaganlal M. Kedaria, Shri N. Keshava, Shri Baij Nath Kureel, Shri Nibaran Chand Laskar, Shri N. B. Maiti, Shri Ram Chandra Majhi, Shri Jiyalal Mandal, Shrimati Minimata Agamdas Guru, Shri R. Govindarajulu Naidu, Shri C. Krishnan Nair, Shri P. K. Vasudevan Nair, Shri Naval Prabhakar, Shri Ram Saran, Shri Devulappali Venkateswar Rao, Shri Bhola Raut, Shrimati Renuka Ray, Shri Birbal Singh, Dr. M. V. Gangadhara Siva, Shri Shraddhakar Supakar, Shri Shiva Dutt Upadhyaya, Shri Atal Bihari Vajpayee and Shri Balkrishna Wasnik."

I will call those hon. Members who are not in this Committee. Those who are in this Committee will have an opportunity there.

Shri Barrow (Nominated—Anglo-Indians): Mr. Speaker, Sir, I would preface may remarks on this Bill with this thought that this House and the country at large must do a serious re-thinking on the traditional concepts that primary education is the concern of the local authorities with some State support and some State sponsorship. The fact is that the primary education is a national concern and that the elevation of the standards of primary education is a national problem. We have this tragic contradiction today. We have got a national pattern and programme for primary education but we have no national standards. In discussions and deliberations there is excessive zeal shown

for State autonomy and this excessive zeal deprives us of every opportunity of elevating the standards of primary education.

The hon. Minister has rightly stated that this Bill is going to be a model and that he will pass it on to the various States so that they might adopt it for their various territories. It will be for the Joint Select Committee to see whether in fact this eight-page Bill is going to be sufficient to deal with all the aspects of primary education. The Bill is limited in scope. It is limited to compulsory primary education. There are other aspects of primary education which are not within the purview of this Bill and, therefore, I say it will be for the Joint Select Committee to go into all these questions.

Above all these matters, there are certain fundamental things which must come into this Bill. Firstly, we have got the obligation on the part of the parents to send their children to the school. That is an obligation laid down and there are certain penal clauses to enforce it. But we have got no obligation on the part of the State to ensure that are going to be good standards of education. The method for ensuring good standards is going to be difficult. You can work out an educational programme in detail, but that is not going to help you. You can state a philosophy of education, but that is not going to help you. The only means of ensuring that there are good standards of education is to ensure that the teachers have reasonable scales of salaries and that the State accepts responsibility that these scales of salaries are enforced.

I am taking the analogy of the U.K. Education Bill of 1944 because, I believe, the relationship between the Union Education Ministry here and the local authorities is anologous to that between the Education Ministry and the local authorities in U.K. There they ensure not only reasonable scales of salaries but that the teachers participate in the determination of those scales of salaries and the State takes the responsibility to see that these scales of salaries are actually enforced.

Section 89 of the U.K. Education Act, 1944 says:

> "The Minister shall secure that for the purpose of considering the remuneration of teachers there shall be one or more committees approved by him consisting of persons appointed by bodies representing local education authorities and teachers respectively, and it shall be the duty of any such committee to submit to the Minister, whenever they think fit or whenever they may be required by him so to do, such scales of remuneration for teachers as they consider suitable; and whenever a scale of remuneration so submitted is approved by the Minister, he may by order make such provision as appears to him to be desirable for the purpose of securing that the remuneration paid by local education authorities to teachers is in accordance therewith.
>
> (2) The Minister shall nominate the person who is to be the chairman of any committee approved by him for the purpose of this section."

Some such provision should be included in the Bill so that the remuneration of the teachers shall be guaranteed and, if I may make inferences, they should be paid punctually.

Secondly, there is an elaborate scheme and the Central Government may call upon the local authorities to introduce this education in any area. In clause 3(2), the procedure is indicated, but there is no residuary power in this Bill for the Ministry to Act if the local authorities default. You may call upon the local authorities to draw up a scheme but suppose they default to enforce the compulsory education scheme, what can the Ministry do? There is nothing in this Bill,

[Shri Barrow]

no residuary powers, if the local authorities default, to enforce and here I would refer again to the U.K. Act, section 99 in which such powers are laid down:

> "If the Minister is satisfied, either upon complaint by any person interested or otherwise, that any local education authority, or the managers or governors of any country school or voluntary school, have failed to discharge any duty imposed upon them by or for the purposes of this Act, the Minister may make an order declaring the authority, or the managers or governors, as the case may be, to be in default in respect of that duty, and giving such directions for the purpose of enforcing the execution thereof as appear to the Minister to be expedient; and any such directions shall be enforceable, on an application made on behalf of the Minister, by mandamus."

I feel that it will be necessary to have such a provision. Otherwise, in certain areas although the Central Ministry may feel that something should be enforced the local authority may not be prepared to act and the Minister will be powerless to deal with the situation.

Then there is also the question of the evidence of age. Clause 9 of the Bill says that no person shall employ a child in a manner which shall prevent the child from attending an approved school. In these days of child labour, there is going to be a dispute between the Education authority and the persons who are employing them. What evidence of age are we going to have? There is nothing laid down. There should be some means by which evidence of age can be procured and there should also be some provision to enable the courts to use the evidence of age which is brought forward by the local education authority and leave it to the person employing the children to disprove that evidence. That is also included in the U.K. Education Act under sections 94 and 95. They are long sections and I do not want to read them. The sum and substance of it is that they have laid down certain forms of evidence of age which will be produced before a magistrate or a panchayat and it will be for the person who contradicts this to disprove that evidence. Otherwise, there is going to be considerable amount of controversy and perhaps litigation over clause 9 of this Bill. There is no provision in this Bill for returns and reports from the local authorities or about the audit of any grant that is made to the local authorities. All these matters will have to be considered by the Joint Committee in order to make this a comprehensive measure.

Another important and fundamental aspect is that this Bill must say in categorical and unambigous terms the principle that the child must be educated in accordance with the wishes of the parent. This is included in Article 26 of the Declaration of Human Rights. The parents have the right to choose the kind of education that should be given to their children. This right is also included in our Fundamental Rights chapter in Article 29(2). This was agitated in the Bombay High Court. Mr. Justice Chagla held that parents had a right to choose the type of education which they want for their children and this was confirmed by the Supreme Court of India. I will read briefly from that judgment of Mr. Justice Chagla:

> "The child is not the mere creature of the state; those who nurture him and direct his destiny have the right, coupled with the high duty, to recognise and prepare him for additional obligations . . . Once you have an educational institution which is maintained by the State or which receives aid out of State funds, then the State cannot prevent any citizen from having admission into that institu-

tion only on the ground of religion, race, caste, language or any of them."

The Education Minister will refer me to certain clauses in the Bill and say that they had made provision for it. He will probably refer me to clauses 6 and 7 (c). But this principal should be stated in categorical terms. We have agitated this matter before the courts before. If it is put in the Act, it makes it much easier for the officials of the education department to act and it makes it easier for the parents to tell the department: we want our child educated in this way and not in that way. Clause 7 (c) reads:

> " . . . that the child is receiving instruction in some other manner which is declared to be satisfactory by the State Government or by an officer authorised by it in this behalf."

The officer may say: I feel that your child should be educated in the mother tongue; the parent may say that it should be different and in some other medium. In such cases, the educational officer will have the right to say that the child should be educated in this school and not that. If it is clearly stated that the parent has the right to choose the school, then this point will be abundantly clear that the parents' wish must be respected.

I want also to deal with the questions of conditions for the approval of the schools. What conditions are going to be laid down? The Bill is silent on this. Perhaps he will say that this will come in the regulation. The Minister will remember that when the Kerala Education Bill was proposed, it contained the conditions of recognition. The minority communities were able to agitate the matter and got the President to refer it to the Supreme Court for an opinion. As a reult of that certain fundamental principles were laid down by the Supreme Court. The Supreme Court says:

> "The minorities evidently desire that education should be imparted to the children of their community in an atmosphere congenial to the growth of their culture. Our Constitution-makers recognised the validity of their claim and to allay their fears conferred on them the fundamental rights referred to above . . . The right to establish educational institutions of their choice must, therefore, mean the right to establish real institutions which will effectively serve the needs of their community and the scholars who resort to their educational institutions.

> "There is, no doubt, no such thing as fundamental right to recognition by the State but to deny recognition to the educational institutions except upon terms tantamount to the surrender of their constitutional right of administration of the educational institutions of their choice is in truth and in effect to deprive them of their rights under Article 30(1). We repeat that the legislative power is subject to the fundamental rights and the legislature cannot indirectly take away or abridge the fundamental rights."

Sir, I would only say here that I would ask the Minister to look at the U.K. Education Act and to study sections 70 and 71 of that Act. They lay down certain conditions under which a school may be deprived of its recognition. The conditions are very liberal, and if they are put in a positive way in an Act—the hon. Minister is a very experienced educationist and I have heard him express the view that there should be as much experimntation in education as possible—and if the conditions of recognition are made as liberal as these, I feel that not only the minority institutions but also other voluntary institutions will enter the field and will improve the standards of our education.

[Shri Barrow]

There is one more thing. Where a school is approved that school should be exempt from local taxes. There is a provision for this in the U.K. Act under section 64. I think it will also help, as I said, voluntary organisations to enter the field of education

Finally, the hon. Minister has already stated that there are so many chances given to parents to make the children attend a school. I would ask him to give a directive to his officers not to enforce the penal provisions but to persuade the parents to send their children to school because, after all, they should seek knowledge and not be hurled into schools just because we have enforced compulsory education.

Mr. Speaker: Shrimati Renu Chakravartty.

Shri Sinhasan Singh (Gorakhpur): Sir, we may also be given a chance.

Mr. Speaker: I shall come to that side also.

Shri Sinhasan Singh: Sir, I have to submit....

Mr. Speaker: I shall give him a chance. I will call Dr. Sushila Nayar next.

Shri D. C. Sharma (Gurdaspur): Sir, I may also be given a few minutes.

Mr. Speaker: He is a professor, I will call him.

Shrimati Renu Chakravartty (Basirhat): Mr. Speaker, Sir, it is quite clear that this particular Bill has roused great interest because this Bill has come not a day too early, rather, it is a demand which has been inscribed in the Constitution and which we have failed to implement so long and, therefore, if anything, it has come too late.

Nevertheless, we are glad that this Bill has come in 1960, although I do not quite understand why this Bill could not have been also introduced for the entire Union territories. The question of our not having enough teachers or enough tribal people to deal with the matter is, I think, an excuse which is always brought forward in order to stall acceleration towards universal and compulsory education, and since the purview of the Central Government is limited to the Union territories at least we should have tried to see that some of the most backward territories should have been given one of the earliest Bills rather than a Bill only in respect of Delhi. Delhi is more fortunate than most of the other States. Therefore, while I am happy that Delhi at least gets the first Compulsory Primary Education Bill, I fell this should have covered all the Union territories.

I have seen, Sir, that in places like Manipur where there are no enough schools, the schools that are there do not get any help from Government. They get no recognition. Therefore, it works both ways. If we accelerate the pace, if the Central Government gives more funds and takes a greater interest in introducing compulsory education, I am sure the other weaknesses that are there, that it is a backward area etc., would really be overcome. I am really sorry that we have not included here all the Union territories like Manipur, Tripura, Laccadives and Andamans. Even if Laccadives and Andamans are left out, for the first stage at least Manipur, Tripura and Himachal Pradesh should have been included, because these are areas where the people feel very deeply that they are always neglected and they have no responsible self-government. Why is it that there are agitations? It is not because some individuals want such agitations, it is because the people there want that their minimum demands with regard to food, education and cloth are met at least in the same way as they are given to people in territories like Delhi. Therefore, I do plead that we should not delay any further the introduction of such Bills in respect of other Union territories as well.

Now, the only excuse that can be put forward is that there are certain financial obligations placed on the local authorities, and it is asked whether the local administrations will be able to bear them. Sir, because those areas are backward we have accepted them as Union territories. As I said, Delhi is fortunate, let us leave out Delhi, Delhi is a category by itself; but take the other Union territories. Under clause 19 of this Bill it is stated that will regard to financial obligation there will be a division between the local administration and the Central Government. I would agree that we should introduce a clause saying that the local administrations should be asked to give a certain percentage, but obviously it will be a very small percentage. A majority of it, whatever be the deficit, will have to be met from the Central Government funds. That is one of the most important things that we shall have to consider when we put forward the demand that compulsory primary education should apply not only to Delhi but also to Manipur, Tripura and Himachal Pradesh.

Having said this, Sir, I would like to say that there is one very important weakness which I have found in this Bill. We are saying that it is going to be compulsory education and it is going to be universal education. In the Bill it is said that by notification an area will be declared to be an area which will have compulsory education. Therefore, when we look at this Delhi Primary Education Bill we at first think that at least the City of Delhi plus the rural areas surrounding it are one spot on the face of India where the entire children will be able to go to school. But actually that is not so. We are being given a Bill where they can diminish the area by notification. Therefore, I feel that the first thing to be done is that the entire area which falls within Delhi should be mapped out geographically and we should have a free primary school in the urban areas at least within three to four furlongs and in rural areas, if the number of children is very small, at least not exceeding a mile. Without that I feel that to implement universal primary education and gurantee free education to children in Delhi will be still a far cry.

There is one other point which is rather important. It has been touched upon in another manner by the previous speaker, and that is about the question of schools which continue to charge for primary education, that is, I suppose, the category which would be called approved schools in areas where there would be other free primary schools. Now, in this I foresee a dangerous position. One of the aims of education, at least for us who have been in the national movement, is a levelling down of unequal opportunities at least in education.

13 hrs.

What is it that we see in our cities? Take, for instance, the city of Calcutta. We have got in Calcutta a very large number of free primary schools run by the Calcutta Corporation. You will see that the children there are sitting on torn mats; there will be hardly any apparatus there. Sometimes there is not even a black-board. Sometimes, you would not see that the teacher has even a chalk. It is a dark, dingy, dismal picture. That is often the picture which we find in the free primary schools run by our local authorities. It is so either because they have not got the money or they are faced with certain other difficulties. On the other hand, we have good schools run by various institutions such as the Missions, private trusts, etc., Though I would not say that they give the best education, for, I am yet to see any institution which really gives the best education which every parent want, but, in any case, the education which these schools give is far, far superior to that which the child, which goes to our free primary school, gets. Therefore, automatically, there are two different categories or standards, as they put it, in the

[Shrimati Renu Chakravartty]

matter of primary education. I am afraid this continues a system of stratification: the rich sections who can afford to pay more will have the opportunity to send their children to the best schools; those who can pay only less have got the second-class schools. Finally, those who are really unable to pay or who are very poor and who want their children to be educated can only afford to send their children to the worst type of schools, that is, the local bodies primary schools.

That is why I say that we should not, in a Bill where we are going to introduce free and compulsory primary education, allow two types of schools. Take, for instance, the question of educating our children in a good school. A few years ago, when I wanted to get my son admitted into one of the schools here in Delhi—the Modern School on the Barakhamba Road—the fantastic rates which I saw in the prospectus immediately made me scuttle out. Somebody was telling me that the Bharatiya Vidya Bhavan school is also having such high rates of fees, etc. For instance, the fee is Rs. 15-8-0; then, if the student takes science, there is an extra fee of Rs. 3; sports, Rs. 1-8-0; mid-day meal, Rs. 10. So, unless the parent is able to afford Rs. 30 for a little child of six years, he cannot have his child educated well. If one has three or four children, then such schools are out of bounds for middle class people, leave aside the working classes or the poorer sections.

Of course, the argument that may be advanced in this connection is, "Do you want to lower the standards that are already existing now"? I say that the Government, if it is necessary, should bear the expenditure and try to level up our local, free primary schools, and they should not allow on any account two standards or types of education, at the primary stage. The existence of two or more types goes against the socialist idea completely, and I think that this should not be permitted, once we bring forward a Bill for free and compulsory primary education. I think that there should be a clause—as the speaker who preceded me said—for approved schools, specifying what are the items which a school will have to fulfil in order to get the approval, what standards are to be maintained, etc. In that there should also be this condition, namely, that the primary section should be and must be free. I think that condition is important.

There is one important thing which the Bill has not at all envisaged. That is the root of the problem. Why is it that in our country we are unable to bring about universal and compulsory primary education, free of cost, in all the villages as well as in cities? I think that even in the villages, in recent times, I have seen that every parent wants to send his boy to school—for girls, it is a little different—and that is why there is great demand for new schools to be opened in the villages. That is one of the biggest changes that we have seen nowadays. After land, the next big demand in the villages is for schools. Therefore, the prejudice which was there in the past is no longer there. Yet, what is it that stands in the way of the boys being sent to school? I shall take up the question of girls' education separately. The main reason is poverty. In the cities—at least in my State of West Bengal and I think in most of the cities elsewhere, including cities like Delhi—in the city of Calcutta, especially, I have seen little children in the age-group of 8 to 11 working on some job or other. It is a question of exploitation. I do not want the children to be exploited. I am against child labour, but in a situation where we have not guaranteed work for every able-bodied individual, where we have not given fair wages, in keeping with the cost of living index even today it is absolutely essential—(*Interruption*) in fact, I have seen the children going to work. In the villages, we have got what is called *rakhala*—I do not know how it

is called in Hindi or English. The children are let out to rich people in the villages to tend the cattle all day and work like that for some food and some yearly sum. What is the Government going to do about them? They are generally the children of widows, or the children of agricultural and the labouring classes. These are the kinds of children whom we do not see in the schools. I have seen it in my constituency. These children are doing some work for somebody else. According to clause 9, the poor widowed mother or the agricultural labourer, the father, will fall under this provision under clause 9 which says:

> "No person shall employ a child in a manner which shall prevent the child from attending an approved school."

So, the rich man in the village can certainly to say, "My dear youngster, you will have to go home, because, otherwise, I shall have to pay a fine". This is one of the practical considerations in the cities like Calcutta and in rural areas. There, we have little boys who work in the restaurants—boys aged 9, 10, 11 and 12 or even a little older—serving tea and serving the people in the restaurants.

Mr. Speaker: What is the suggestion of the hon. Member?

Shrimati Renu Chakravartty: I have a very concrete suggestion and that is, we must have part-time and evening schools for earning children.

Shri C. R. Pattabhi Raman (Kumbakonam): Does the hon. Member want different hours for that?

Shrimati Renu Chakravartty: Yes.

Dr. Sushila Nayar (Jhansi): Does she want the parents to continue to exploit those children and make them earn instead of sending them to school?

Shrimati Renu Chakravartty: One could only stop them from exploitation if the parents are given a particular job and if, after that, they continue to exploit, it is another thing. But when the Constitution or the State cannot provide the people with jobs, I am absolutely amazed to see my sister suggesting that it is better for them to starve and they must not work. It is an impossible situation. (*Interruption*).

Shrimati Renuka Ray (Malda): Child labour has to be stopped in the transition period.

Mr. Speaker: Order, order. Hon. Members will have opportunity to speak.

Shrimati Renu Chakravartty: We are all opposed to child labour. We would like the ruling party to pass a law immediately, saying that it is the fundamental right that every single citizen must be given the right of work. But the guarantee of work has not been given, nor even fair wages. If they do that, I shall certainly say that we must immediately ban all child labour. I would be the last person to see a little child of six or eight years of age—they are sometimes the children of widowed mothers who are unable to give the children a morsel of rice or a bit of bread—working on the streets. But when you say that you are not going to allow such children to go and work, what is the alternative? It is death; nothing else. Therefore, it is not simply a question of exploiting but the exploitation of a social system, economic system, and just to talk about such exploitation in the air does not lead us anywhere.

So, I suggest that partime and evening schools should be started, because we want our children to be educated in spite of the fact that they are poor and in spite of the fact that they are being put in a very difficult economic situation for having been born in such poor families. Therefore, part-time and evening schools for earning children should be there. I would suggest that there may be such regional schools and central schools in a city and for the children who are to come to such schools from a distance—the children from the

[Shrimati Renu Chakravartty]

poorest of the poor—some transport fees may be prescribed and also evening meals should be arranged. These are some practical suggestions which I think must be taken into consideration. Otherwise, to introduce free and compulsory primary education in a situation where unfortunately many children have to work because of their straitened circumstances would be putting them into very great difficulties.

There are two other things arising out of poverty. We have to consider the question of giving book-stipend to the lower income groups at least once a year. All of us face the situation where so many children come to us saying, "We want to go to school, but we cannot buy our books". I feel this is a very important thing, because without that, compulsion will never succeed. Also midday meals will be a great incentive as well as an improvement of their health.

Another clause which needs scrutiny by the Joint Committee is clause 7(1)(b), which says that exemption may be granted if:

> "(b) that the only approved school within the prescribed distance from the residence of the child to which the child can secure admission is one in which religious instruction of a nature not approved by his parent is compulsory."

I think article 28 of the Constitution lays down the position very clearly. If a school is run by Government, there is no question of religious instruction at all. Article 28 says:

> "(1) No religious instruction shall be provided in any educational institution wholly maintained out of State funds."

That means, moral instruction may be there, but religious instruction in a particular belief should not be imparted in a State-run school. Then,

> "(2) Nothing in clause (1) shall apply to an educational institution which is administered by the State, but has been established under any endowment or trust which requires that religious instruction shall be imparted in such institution.
>
> (a) No person attending any educational institution recognised by the State or receiving aid out of State funds shall be required to take part in any religious instruction that may be imparted in such institution or to attend any religious worship that may be conducted in such institution or in any premises attached thereto unless such person, or if such person is a minor, his guardian has given his consent thereto."

Therefore, according to me, to give exemption in such cases is completely *ultra vires* of the Constitution. We cannot give it, because nobody can run an institution and impart religious instruction without permitting exemption for children to the disapproval of religious instruction. This has been guaranteed by the Constitution not only in the case of aided schools, but even, schools that are going to be recognised by the State.

Mr. Speaker: Does the hon. Member feel that merely because one man refuses to join the religious class, no religious instruction ought to be given in private schools?

Shrimati Renu Chakravartty: They need not attend that religious instruction class. But clause 7(1)(b) makes this an excuse for non-attendance. I say no such case can arise, where a school can insist on the child attending a particular religious class.

Mr. Speaker: In many schools, the management send letters to the parents asking them if they would consent to have their children given religious instruction. Wherever that consent is not specifically given, they have no right to impose religious instruction on the boys.

Shrimati Renu Chakravartty: Clause 7(1)(b) says:

> "(1) For the purposes of this Act, any of the following circum-

stances shall be deemed to be a reasonable excuse for the non-attendance of a child at an approved schools—

(b) that the only approved school within the prescribed distance.... is one in which religious instruction of a nature not approved by his parents is compulsory."

I say that therefore exemption on grounds of religious education being made should not be there.

Mr. Speaker: That cannot be compulsory.

Shri Barrow: Religious instruction can be compulsory in a school which does not take a single pie from the Government. Only children of a particular religion denomination will come to that school and that can be an approved school for those children. (*Interruptions*).

Shrimati Renu Chakravartty: Article 28(3) says:

"No person attending any educational institution recognised by the State or receiving aid out of State funds shall be required to take part in any religious instruction....".

So, neither a school which receives aid nor a school which receives recognition shall make religious instruction compulsory, without the consent of the parents.

Shri C. R. Pattabhi Raman: If a school wants Government aid, it cannot make it compulsory.

Mr. Speaker: For recognition also.

Dr. K. L. Shrimali: I am imagining a type of school where with some understanding with the parents, a school might impart religious instruction. For all practical purposes, as far as these children are concerned, they would say, religious instruction is compulsory in that particular institution. As far as I have been able to understand, our Constitution gives perfect freedom to individuals to arrange any type of education they like. If they are receiving Government aid or run by Government, they cannot make religious instruction compulsory. But under the Constitution, nothing prevents parents to give the type of religious education they like to their children. I am imagining a school where with the explicit understanding of the parents, a school may impart religious instruction. We cannot ask the parent to send his child to that school.

Mr. Speaker: Let us go step by step. Is it open to anybody in a carrier like the railway to prevent anybody from getting into the compartment provided the tickets are there? Likewise, in a public school, whether it is recognised by the State or is receiving Government grant, is it open to the authorities to prevent any boy from coming in because he does not belong to a particular religious denomination? It cannot be done.

Shri Barrow: Article 30(1) gives the right to have educational institutions of one's choice.

Mr. Speaker: Nobody prevents Roman Catholic instruction being given in a Roman Catholic school. But it does not mean, if it is recognised, that you can prevent any other boy from studying there and refusing to attend the Roman Catholic class. Articles 28 and 30 have to be read together. Is that what the hon. Member says?

Shrimati Renu Chakravartty: Yes, Sir.

Mr. Speaker: No school can be recognised or given State aid if there is insistence on a particular boy coming and attending a religious class. That is the import of article 28(3).

Dr. K. L. Shrimali: There are three types of institutions. Firstly, an institution wholly maintained by the State, where obviously there can be no religious instruction; another that is privately aided and is financed partly through the funds of Government. That also cannot refuse ad-

[Dr. K. L. Shrimali]

mission to any child. But I am imagining of a third type of school where a community with some kind of arrangement makes religious instruction compulsory. It is not receiving any Government aid. A particular community may maintain this institution—whether Hindu, Christian or any other community—entirely with the fees which they receive from the parents and they can make some kind of explicit arrangement with the parents to give religious instruction. The Constitution does not deny the citizens the right of giving the type of education which they like, provided it shall not receive funds from the Government. We cannot force a child to go to such an institution if the religious instruction imparted there is not acceptable to the parent of that child. That is the exemption which is being sought by the clause. This matter will be examined thoroughly in the Joint Committee. Of course, as far as I have been able to understand, there is nothing which prevents the school from making religious instruction compulsory.

Mr. Speaker: The hon. Member says that a distinction is made between aided schools and recognized schools, and both aided and recognized schools. Now, a school may be only aided or only recognized. In either case, there cannot be any compulsion that any particular boy should attend the religious class, unless the guardian consents to that specifically. Under article 30 you cannot discriminate against a school which is started for a denominational purpose. That does not mean that whoever attends that school must be compelled to undergo religious training. That is what Shrimati Renu Chakravartty has pointed out.

Shrimati Renu Chakravartty: This is a very serious matter which I should bring to the notice of the hon. Members. This is opening the gate for getting exemptions on very flimsy grounds which are not warranted even by the Constitution. Therefore I think this should not be done.

Not only that. In sub-clause (g) also the attendance authority is given full right of exemption by a very vague clause which refers to "other compelling circumstances". What those "other compelling circumstances" are, we do not know. Unless you define that term, it can be interpreted to mean ill-health, distance from the house, this and that. Unless you specifically define it, you would be making it a very big source of corruption to the attendance authorities.

Shri C. R. Pattabhi Raman: It may mean physical disability or mental disability.

Shrimati Renu Chakravartty: They are covered by the Act itself. Then there is a clause which reads:

> "If the State Government is satisfied that it is necessary or expedient so to do in the public interest or that circumstances exist which render it necessary so to do, it may, by notification in the Official Gazette, exempt any class of persons or any community in any specified area from the operation of any of the provisions of this Act."

I do not understand why we should give this blanket power to the State Government to exclude any community. Which community does not require education, I should like to know? We want every caste, community and every religious sect, whatever they may practise, the first and the fundamental right to education. Because, one of the important necessities for efficient functioning of democracy is a real fight against casteism and against religious bigotry. But here we are giving by this clause a community or a class of persons exemption from the provisions of this Act. This is a very wrong thing.

[Shrimati Renu Chakravartty]

[Mr. DEPUTY-SPEAKER *in the Chair*]

13.30 hrs.

I do not know what the Government have in view in having this provision. Why should they give power to the State Governments to grant exemptions to a class of persons? Do you want the poorer classes to be exempted? Or do you want the tribes or gypsies to be exempted? Actually they can get a fixed abode, they are the people who need elementary education most.

Dr. K. L. Shrimali: As far as Delhi is concerned, this could be removed. I do not think in Delhi there is any community which we want to exempt. But, as I said in the very beginning, I am also thinking of this legislation as a kind of model legislation and, as my hon. friend has pointed out, there are many communities, particularly tribal communities and gypsies. It will not be possible to bring this into effect in their case immediately. We will have to improve their economic conditions, we have to educate them before. Otherwise, they will revolt against this.

Shrimati Renu Chakravartty: I am not convinced by what the Minister has stated, because this relates to primary education, not secondary education or higher education. The tribal people and the gypsies are the most backward people and they need primary education. So, we should not give these blanket powers to the State Governments to exempt any class of persons or community by means of a notification in the Official Gazette.

Then, in the clause relating to rule-making powers, there is a provision which says that the State Government may, by notification in the Official Gazette, declare:

> "the classes or standards of education in and up to which shall be considered as primary education."

The hon. Minister has stated that he has probably in mind that when we go up beyond the 11 year age group he will not have to come to Parliament. Parliament wants it to be done immediately for the age group 6 to 14, because that is embodied in the Constitution. But I want to see that at least there is no downward reversion and it is not circumscribed by any provision. I am one with him when he says "I want such powers so that I need not have to come to Parliament again when I want to raise the age group". But here you are giving outright powers to the States to either raise or circumscribe the classes and age constituting primary education. How do we know that after five years you may not bring a notification saying that you shall provide education only for the age group 6 to 9? So, I think this requires clarification.

Then, the salaries of primary school teachers should be improved, and they should be paid promptly and regularly. In the State of West Bengal there are instances where the primary school teachers have not received their salaries for six months. If you treat them in that manner, how can you expect them to carry on? How can you expect them to keep up the standards?

These are very important matters which should be provided for in this Bill. I hope the Joint Committee will go into it very closely and improve upon it and when it really emerges from the Joint Committee it will be a practical and model piece of legislation.

डा० सुशीला नायर (झांसी): उपाध्यक्ष महोदय, मुझे सब से पहले शिक्षा मंत्री महोदय को हार्दिक बधाई देना है कि वह यह बिल सदन के सामने लाए हैं। बहुत अरसे से हम लोगों ने इस बात का चर्चा किया है कि अपने यहां हम हर एक बच्चे को शिक्षा देंगे और फ्री एंड कम्पलसरी एजूकेशन दाखिल करेंगे। हमारे कांस्टीच्यूशन का यह अंग है, मगर हम वह कर नहीं पाए हैं। पहला कदम है और वह पहला कदम शुरू हो रहा है गवर्नमेंट आफ इंडिया की छत्रछाया के नीचे, इस दिल्ली की यूनियन टेरीटरी में, जहां गवर्नमेंट आफ इंडिया सारे निज़ाम को चला रही है। यह छोटा सा कदम है। सही कदम है, बहुत

[डा० सुशीला नायर]

आवश्यक कदम है और मुझे आशा है कि बहुत जल्दी इस प्रकार का इन्तजाम सभी यूनियन टेरीटरीज में ही नहीं, हिन्दुस्तान को सभी स्टेट्स में भी किया जायेगा। आखिर हम ने यह तय किया है कि १९६५ तक हम ने सब बच्चों को प्राइमरी शिक्षा देना है, मगर मुझे आश्चर्य हुआ अपनी बहन श्रीमती रेणु चक्रवर्ती की दलीलें सुन कर, जो यह चाहती हैं कि जब तक सारे समाज का ढांचा न बदल जाये, हर प्रकार का एक्सप्लायटेशन खत्म न हो जाये, तब तक बच्चों का एक्सप्लायटेशन भी जारी रहे। आखिर शिक्षा को ही आप ले लीजिए। अगर शिक्षा को सफल बनाना है, तो उस के लिए मां-बाप को शिक्षा भी आवश्यक है, एडल्ट एजूकेशन भी आवश्यक है। तो क्या हम यह कह सकते हैं कि जब तक हम एडल्ट एजूकेशन का इंतजाम न कर दें, हर एक मां-बाप को हम शिक्षा न दे सकें, तब तक हम बच्चों को शिक्षा न दें? यह हम नहीं कर सकते हैं। सारे समाज के लिए कई-एक सुविधायें हम को चाहिएं। सारे समाज को भर पेट खाना मिले, यह हम चाहते हैं, लेकिन क्या हम सारे समाज को स्कूल में हॉट लंच देने की बात सोचते हैं? हम बच्चों को, स्कूल चिल्ड्रन को ही हाट लंच देने की बात सोचते हैं, क्योंकि जब समस्या बहुत बड़ी हो जाती है, तो उस को हल करने के लिए खास खास ग्रुप्स को चुनना पड़ता है, जिन की तरफ़ हम को ज्यादा तवज्जह देनी पड़ती है और यहां हम ने बच्चों को चुना है, अर्थात् सब से पहले बच्चों का एक्सप्लायटेशन खत्म हो। अगर बहन श्रीमती रेणु चक्रवर्ती की बात मानी जाये और प्राइमरी एजूकेशन के लिए भी इवनिंग क्लासिज चलाई जायें, तो मुझे विश्वास है कि बहुत से मां बाप अपने बच्चों को स्कूल में नहीं भेजेंगे। वह स्वयं भी अपनी दलीलों में बहुत ज्यादा विश्वास नहीं रखतीं, इस लिए वह उठ कर चली गई हैं। तो मैं उन को बताऊं क्या कि उन की दलील में कितना खोखलापन है? वह शायद स्वयं समझ गई कि भूल में उन की ज़बान से यह बात निकल गई। कम्यूनिस्ट पार्टी में रहते हुए वह इस बात का समर्थन करें कि चाइल्ड लेबर जारी रहे जब तक कि सारे समाज में एक दूसरा आर्थिक और सामाजिक ढांचा कायम नहीं हो जाता, यह एक आश्चर्य की बात है, इतना ही मैं कह सकती हूं।

मैं समझती हूं कि दिल्ली की यूनियन टेरीटरी में कोई ऐसी क्लासिज या कम्यूनिटीज नहीं है, जिन को इस कानून में एग्जेम्प्शन देनी चाहिए, लिहाजा इस बिल में जो धारा १८ रखी गई है, उस को निकाल देना चाहिए, इस बारे में मेरे मन में ज़रा भी शंका नहीं है। हम चाहते हैं कि एक एक बच्चा यहां पर शिक्षा प्राप्त करे। देहातों में भी स्कूल हैं, शहरों में भी स्कूल हैं और जहां जहां काम किया गया है मेहनत से, चाहे वह ग़रीब से ग़रीब तबका हो, स्लम एरिया हो, स्वीपर्ज कालोनी हो, वहां पर भी अक्सर नब्बे परसेंट बच्चे स्कूलों में जा रहे हैं। ऐसी परिस्थिति में किसी भी ग्रुप को, क्लास या कम्यूनिटी को एग्जेम्प्शन देने की बात रखने का सवाल ही नहीं उठता। लिहाज़ा मैं आशा रखती हूं कि इस धारा १८ को इस बिल में से निकाल ही दिया जायेगा।

मुझे लगता है कि अगर हम इस बिल का फ़ायदा उठा लें और फ़ायदा उठा कर बच्चों के वैलफ़ेयर के लिए चन्द एक आवश्यक बातें इस में और दाखिल कर दें, तो उचित होगा। मिसाल के तौर पर हम इस में यह रख दें कि स्कूल में एडमिशन के समय बच्चों को वैक्सीनेशन सार्टिफिकेट पेश करना होगा। दूसरे देशों में यह किया जाता है। अगर इस प्रकार की एक धारा हम इस में दाखिल कर देते हैं, तो हम अपने बच्चों को स्मालपाक्स से बचा सकते हैं। स्मालपाक्स से जो बच्चे अन्धे हो जाते हैं, उन को भी हम बचा सकते हैं। लिहाज़ा मैं चाहती हूं कि इस बिल में हम एक दो प्राविजन्ज ऐसे रख दें, जिन से

बच्चों का कुछ कल्याण हम कर सकें । आज स्कूल में बर्थ-सर्टिफिकेट तो बच्चों से मांगा ही जा रहा है और जिन बच्चों के पास बर्थ सर्टिफ्रिकेट नहीं होता, उन से कहा जाता है कि वह किसी मोतबिर आदमी के दस्तखत से ऐसा सर्टिफ्रिकेट लिखवा कर लायें । वैक्सीनेशन सर्टिफ्रिकेट पेश करने की प्रथा अभी तक चालू नहीं हुई । उस को भी अगर हम शुरू करें तो बहुत अच्छा होगा ।

हरिजनों, शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज के लिए तो हम ने किताबें वगैरह खरीदने के लिए मदद देने का तय कर रखा है । जो स्कालरशिप्स इस बारे में दिए जाते हैं, वे फीस और किताबों दोनों को कवर करते हैं । मैं समझती हूं कि अगर मंत्री महोदय इस बिल में एक ऐसा भी प्राविज़न कर दें, जिस से एक खास इनकम ग्रुप के बच्चों को इस सम्बन्ध में एक लिमिट लगाई जा सकती है कि सौ रुपए से कम कमाने वालों के बच्चों को किताबों के लिए मदद दी जायेगी, तो मां-बाप के लिए यह बहुत आसान हो जायेगा । खासकर उस प्रकार के बच्चों के लिए जिन का ज़िक्र श्रीमती रेणु चक्रवर्ती कर रही थीं, जिन की विधवा मां है, जिसके पास अपने बच्चों को पढ़ाने के लिए साधन सुविधा नहीं है, किताबों वगैरह की सुविधा देना हमारे लिए आवश्यक है ।

जो एग्ज़ेम्प्शन क्लाज़ेज़ हम ने रखी हैं, उन में एक जगह यह कहा गया है कि जिस बच्चे का कोई अंग भंग है, या जिस की मानसिक स्थिति ठीक नहीं है, जो मैनटली डिफेक्टिव है उस को स्कूल जाने से रोका जा सकती है, यानी उस को एग्ज़ेम्प्शन दी जा सकती है इस कानून से । मैं समझती हूं कि मंत्री महोदय को, बजाये इस के कि वह इस बिल में एग्ज़ेम्प्शन दाखिल करें, ऐसे खास प्रकार के बच्चों के लिए खास प्रकार की एजूकेशन की सुविधायें पैदा करने का निश्चय करना चाहिए, ताकि हमारे जो फिज़िकली हैंडीकैप्ड बच्चे हैं, उन को भी शिक्षा से वंचित न रखा जाये । उन को तो शिक्षा की और भी ज्यादा ज़रूरत है, क्योंकि एवल बाडिड आदमी तो जा कर मेहनत-मज़दूरी कर सकता है, जो ये बच्चे नहीं कर सकते हैं । ऐसे बच्चे बड़े हो कर समाज पर बोझा बन जायेंगे, अगर हम उन के लिए शिक्षा का प्रबन्ध न कर सके ।

इस में यह भी लिखा गया है—

"that there is any other compelling circumstances which prevents the child from attending school, provided the same is certified as such by the attendance authority."

मैं नहीं जानती कि जब फिज़िकल डिफ़ेक्ट का ज़िक्र इस में कर दिया बीमारी का ज़िक्र कर दिया, टेम्पोरेरी लीव की बात कह दी, तो उस के बाद और कौन से कम्पेलिंग सर्कमस्टांसिज़ हो सकते हैं, जिन की कि हम ने यहां पर छूट रखी है । मुझे डर है कि इस छूट के कारण से बैकडोर से बहुत से एग्ज़ेम्प्शन हमारे सामने आ सकते है । आखिर गांव में तो हम ने पंचायत को रखा है फैसला करने के लिए । तो अगर किसी जगह पर पंचायत में बहुत पढ़े लिखे लोग न हों, तो वे शायद बहुत ज्यादा एग्ज़ेम्प्शन देने लगेंगे । इस प्रकार की एक खुली आम क्लाज़ को या तो हटा दिया जाये, या इस को महदूद कर दिया जाये, इस को डिफाइन किया जाये, ताकि इस तरह खुले तौर से बच्चों को इस क्लाज़ के कारण शिक्षा से वंचित रखने की सत्ता किसी इन्सान या किसी दूसरी अथारिटी के पास न हो । मैं समझती हूं कि धारा ९ में जो यह व्यवस्था की गई है कि बच्चों को कोई इस प्रकार के काम में न लगाए, जो कि उन को स्कल जाने से रोक सके, वह बहुत ही अच्छी और आवश्यक व्यवस्था है । अगर बच्चों को काम करने की ज़रूरत ही हो, तो वे कसी ऐसे वक्त पर काम कर सकेंगे जिस से उन की शिक्षा में बाधा न हो, जैसे दिल्ली में कुछ बच्चे शाम को ईवनिंग न्यूज़ बेचते हैं । इसी तरह कोई प्रातः काल

[डा० सुशीला नायर]

काम करे, तो वह भले ही करे, लेकिन बच्चों से इस प्रकार का काम लिया जाये कि वे दिन में काम करें और सांझ को स्कूल में जायें, यह बच्चों के लिए मुनासिब नहीं हो सकता, क्योंकि सांझ के वक्त बच्चों को सोना चाहिए। मैं निवेदन करना चाहती हूं कि यह छोटे बच्चों की बात है, प्राइमरी स्कूल की बात है। मैं समझती हूं कि बड़ी क्लासिज़ के लिए ईवनिंग क्लासिज़ की आवश्यकता है और आवश्यकता रहेगी। खासकर उन बच्चों के लिए, जो बचपन में स्कूल नहीं गए, बड़े हो गए, और प्राइमरी स्कूल में बैठना नहीं चाहते ऐसे बच्चों के लिए, ओल्डर एज ग्रुप के लिए ईवनिंग क्लासिस रखें, मगर जो एज ग्रुप हमने रखा है, उसके लिए ईवनिंग क्लास मैं समझती हूं रखना मुनासिब नहीं है और इतना ही नहीं वह हानिकारक भी सिद्ध होगा। लिहाज़ा वह न रखा जाए तो बहुत अच्छा होगा।

एक बात मुझे और कहनी है और वह किताबों के बारे में है। मैं समझती हूं कि किताबों वगैरह के लिए डिज़र्विंग कैंडीडेट्स को स्कालरशिप्स दिये जाते हैं। यह अच्छी बात है। मगर इसके साथ ही साथ किताबों में आजकल जो व्यापार चलता है, जो एक प्रकार का वह पैसा कमाने का ज़रिया बन गया है, उसकी तरफ़ भी माननीय मंत्री महोदय का ध्यान जाना चाहिये। मैं आशा करती हूं कि वह इसके बारे में मुनासिब कार्रवाई करेंगे। क्या कारण है कि ये जो स्कूल की किताबें हैं हम नैशनलाइज़ न करें। हम अच्छी से अच्छी किताबों को चुन सकते हैं और ऐसा करने के लिए हम कम्पीटीशन रख सकते हैं। लोग अपनी किताबें सबमिट करें और जो अच्छी से अच्छी किताबें हों, उनको आप सिलैक्ट कर सकते हैं और उसके बाद स्वयं आप उनको पब्लिश करें उन को कुछ भी इनाम दे दीजिये, या कापी-राइट वगैरह कर के कुछ भी दे दीजिये लेकिन यह जो रोज़मर्रा किताबें बदलती रहती हैं, ये नहीं बदलनी चाहियें। आज देखा जाता है कि अपनी किताबें चलवाने के लिए रोज़मर्रा किताबें बदलवाने की कोशिशें चलती रहती हैं यह हानिकारक है। एक ही फैमिली में एक बच्चा पढ़ता हो तो उसकी जो किताबें हैं उन से छोटा भाई नहीं पढ़ सकता क्योंकि रोज़मर्रा किताबें बदल जाती हैं। दिल्ली में अलग अलग ज़ोंस हैं और अलग अलग ज़ोंस में अलग अलग किताबें लगी हुई आपको देखने को मिलेंगी। इसका एक डिसएडवाटेंज यह भी रहता है कि अगर कोई पेरंट्स एक जोन से दूसरे जोन में जा कर रहने लग जाते है तो उनको अपने बच्चों के लिए नई किताबें खरीदनी पड़ती हैं। यह अत्यन्त ही खराब और हानिकारक बात है और मैं समझती हूं कि इस चीज़ को दुरुस्त किया जाना चाहिये। यह देखा जाना चाहिये कि बच्चों की टैक्स्ट बुक्स लोगों के लिए पैसा कमाने का ज़रिया न बनायें। इसके लिए मैं चाहती हूं कि माननीय मंत्री महोदय उचित कदम उठायें और उनको अगर इस बिल में ही रख दिया जाए तो बहुत ही मुनासिब और अच्छी बात होगी।

अब मैं एग्जेम्पशंस के बारे में कुछ कहना चाहती हूं। रिलिजस एजुकेशन का भी उसमें ज़िक्र किया गया है। इसमें कहा गया है कि अगर वहां पर ऐसी रिलिजस एजुकेशन मिलती है जो कि मां बाप को पसन्द नहीं है तो वे बच्चों को चाहें, तो स्कूल न भेजें। यह बात मुझे बहुत पसन्द नहीं आई है। मैं समझती हूं कि मां बाप वहां पर जो स्थानिक स्कल है, वहां पर अगर अपने बच्चों को किसी भी कारण से भेजना नहीं चाहते हैं तो उनका यह फर्ज़ होना चाहिये कि वे दूर के स्कूल में उनको भेजें। इसके अलावा मैं समझती हूं कि स्टेट और लोकल आथोरिटी का यह फर्ज़ है कि ऐसे स्कूल खोले जिस में कि हर एक का बच्चा जा सके। मैं यह भी समझती हूं कि जो भी एजुकेशनल इंस्टीट्यशंस होती हैं, उनको ग्रांट मिलती हो या न मिलती हो,

कुछ न कुछ उनके साथ सम्बन्ध सरकार का रहता है और सरकार अपनी सत्ता का क्या इतना इस्तेमाल नहीं कर सकती है कि वह उन से कह दे कि जो बच्चे आपकी रिलिजस शिक्षा न लेना चाहें, उनको आप मजबूर करके रिलिजस शिक्षा न दें? मैं समझती हूं इसमें कोई कठिनाई नहीं होनी चाहिये और आप ऐसा कर भी सकते हैं। सातवीं धारा में जो एग्जेम्पशंस दी गई हैं उन पर मैं समझती हूं रोक लगनी चाहिये। इतनी ज्यादा एग्जेम्पशंस नहीं दी जानी चाहिये। हम इस काम की दिल्ली से शुरुआत कर रहे हैं। दिल्ली के बाद जब आप बाहर जायेंगे तो आपको एग्जेम्पशंस वगैरह देनी पड़ेंगी, मगर दिल्ली में मैं नहीं समझती कि कोई भी इनमें से छूट लागू होती है जो कि आपने यहां रखी हैं। इस वास्ते मैं मंत्री महोदय से प्रार्थना करती हूं कि वह इसके बारे में ध्यान दें और साथ ही साथ ज्वायंट सिलैक्ट कमेटी से भी प्रार्थना करती हूं कि वह इस पर विचार करे और इन एग्जेम्पशंस को जहां तक हो सके, निकालने का प्रयत्न करे।

इन शब्दों के साथ मैं मंत्री महोदय को इस बिल को लाने के लिए फिर से मंत्री जी को बधाई देती हूं और मैं इसका हृदय से समर्थन करती हूं।

Shri C. R. Pattabhi Raman: As has been pointed out, this Bill has come not a day too early. For, under article 45 in Part IV of the Constitution, we have solemnly undertaken as follows:

> "The State shall endeavour to provide, within a period of ten years from the commencement of this Constitution, for free and compulsory education for all children until they complete the age of fourteen years.".

That is the great duty and solemn obligation that we have laid upon ourselves. It is no doubt true that article 37 makes it clear that the principles laid down in this Part IV, namely the Directive Principles of State Policy are not enforceable in any court. But they are the guiding stars by which not only the Union Government but all the State Governments must have their course, so far as the provision for education of children and youth is concerned.

It is no doubt true that enough priority has not been given to education as such; rather, it was given but not to the extent that most of us would have liked. But, then, it is only 13 years since we attained freedom, and we have now got a written Constitution, and it is a very satisfying thing that at least now, a beginning has been made.

I am glad also that this scheme is being inaugurated more or less in Delhi. As in the case of the land ceilings Bill, the rajadhani must give the lead. I hope the deliberations of the Joint Committee will result in the provision of a model scheme for the whole of the country.

It is true also that free and compulsory education is obtaining already in many parts of India. For example, Kerala has been the pioneer in this field. Practically 90 per cent. of the children there, between the ages 6 and 14 attend school, and even without compulsion, and what is more important is that mid-day meals are provided there at many places, and rudimentary equipment and books also are given to the children. I am sure this will be the beginning, and similar provision will be made throughout the country.

Having said that, I shall now come to clause 9 in this Bill which contains a very salutary provision namely:

> "No person shall employ a child in a manner which shall prevent the child from attending an approved school.".

I was rather surprised at Shrimati Renu Chakravartty pleading exemption on the ground that children help their mothers in the rural areas. That is true, and we must take account of that, but that should not be the thin end of the wedge to cut the ground under the entire scheme. It is always

[Shri C. R. Pattabhi Raman]

possible to find some excuse to prevent a child from going to school. In that case, the mother must be provided with some other employment, or as has been stated in the Upper House, there must be some sort of annuity or some provision for old age, or at least, some sort of other work must be provided for the mother in all such cases, and not exemption for the child. दानेषू विद्यादानं has been the great creed of India. Of all the *danas*, *vidyadana* is the most important *dana*. In every convocation address, we always find great men appealing to the students: 'You have learnt at State expense, and you have equipped yourself. It is your duty to see that the brethern around you, the children around you, the unfortunate and poor children around you are also educated. You must help in the education of those childrent'. I sincerely hope that this scheme will not flounder on account of there not being a sufficient number of teachers. You can always have part-time teachers. You can have the wives of professional men, such as doctors etc. and even the wives of people serving in the factories, or even those workers outside the factory hours, for, if they are working in the night shift, they can teach during the daytime. In this way, so many part-time teachers can be made available. Immediately, you must have an army of teachers. Such of them as take it up as a living must be provided with good salaries. That is very important.

It is a great tragedy that in India, the teaching profession is neglected, so far as salary and emoluments are concerned. It is not so elsewhere. Actually, one of the Supreme Court judges in the U.S.A. was a teacher. He was not even a lawyer, but he was only a jurist; as a jurist, he became a judge. In Russia also, the teachers have the highest priority and the highest recognition.

In our country also, the guru always had a great place, but it is only recently that on account of historical reasons the teachers, the teaching profession, including the professors, have been relegated, if I may say so, to an inferior position, so far as emoluments and other convenience are concerned.

They must be given good houses. Unless teachers live near the schools and in comfortable houses, they would not be available for good teaching purposes.

I have even pleaded for an All-India Service, so far as the teaching profession is concerned. I wish to repeat that the teachers should be given all the facilities, and we must have an army of teachers, so far as primary education is concerned.

It is true that in this Bill, there is no compulsion on the local bodies, as Shri Barrow has pointed out. There seems to be also some sort of exemption, so far as classes are concerned. I would appeal to the hon. Minister and to the Joint Committee to consider this matter about any community being exempted or any class being exempted. I know the hon. Minister was referring to Adibasis and some other tribes, but I think that does not apply to the city of Delhi. This sort of exemption for a class of persons or for a community will be fatal to the Bill which envisages universal, free and compulsory education.

The great advantage in this education is this. Firstly, the students are at the most impressionable age. That is the time when they will collect all impressions; their character would be formed and strengthened during this stage. Secondly, what is very important is this. As far as possible, in keeping with the socialist pattern of living and our ideals, we must see to it that the rich and the poor, the so-called high castes and the so-called lower castes all these must sit together, especially when they are very young, and learn at the feet of the teacher. Therefore, anything which encourages all these people joining together and learning in these insti-

tutions should be encouraged. It is a tragic sight now that the young children are being exploited for the purpose of begging or for the purpose of watching cars at twelve o'clock in the night or one o'clock in the night near the cinemas and theatres. This sort of thing will stop once you have compulsory education. This must be the thin end of the wedge, so far as the reform of children is concerned.

Shri Warior (Trichur): After school hours, they can go for that work.

Shri C. R. Pattabhi Raman: I am coming to that point. After the school hours, they can help in augmenting the income of the family. But even there, if you have a school-going child under the compulsory scheme, watching motor cars and being busy till one o'clock in the night, you are not going to enable that child to read properly the next morning; it is impossible. You must see to it that not only the child goes to school for marking attendance, but is also able to imbibe the education properly. If you handicap the child otherwise, or if you keep it working under conditions of sweated labour, so to say, it will not be able to read properly. For instance, they are making biris now; it is a crying shame that all these biri-makers are children, small girls and small boys who are doing this work in the dark and at night. Similarly, I learn also that the lace-workers in U.P., in Lucknow and other places, were all small children. If they work till late hours during the night and in the early morning, how do you expect them to read properly? Therefore, such a thing should not be allowed. You cannot give something by one hand for preventing the exploitation of these youngsters and take it away by the other. I am sure Shri Warior does not want that to happen. Therefore, it must also be part of the scheme that some sort of rudimentary help is given with regard to books.

Then there is the question of mid-day meals. We are getting so much aid by way of milk and other foodstuffs. We must see to it that the mid-day meals scheme is also encouraged and children are provided with mid-day meals.

So far as disabled children are concerned it is no doubt true that there is a provision in the Bill—I am referring to clause 7 (1) (e)—which says that a child who suffers from a physical or mental defect which prevents him from attendance can be excused from attendance. A child may be mentally or physically defective which may prevent the child from attending these primary schools. But that is all the more reason why some special schools should be there for these children so that they may not be a drag on their families as well as on society.

We can always correct errors and shortcomings in the Bill that may be noticed. There was a little discussion with regard to religious instruction in schools. In this respect, we are governed by articles 28, 29 and 30 of the Constitution. Under article 28(1), we have provided that no religious instruction shall be given in any educational institution which is wholly maintained out of State funds. This is but proper because ours is a secular State. We have also said that nothing in article 28(1) shall apply to an educational institution which is administered by the State but has been established under any endowment or trust. I am glad to find Shri Barrow nodding assent. It is quite possible; there can be an endowment or a trust which envisages such education.

I want to draw the attention of Shrimati Renu Chakravartty to one thing. Under article 29(2), no citizen shall be denied admission into any educational institution maintained by the State or receiving aid out of State funds on grounds only of religion, race, caste, language or any of them. That cannot be prevented. We have had a case in the Supreme Court. We are well aware of it. Shri Frank Anthony argued it for Shri Barrow's

[Shri C. R. Pattabhi Raman]

community. It is true that you can have an institution which does not depend on State aid completely. They can do what they like; they may be able to do that. It is just possible that under the equality clause it may be struck down some way or the other. But the fact remains that article 29(2) is there.

With these observations, I conclude. I have no doubt that the Joint Committee will go into the Bill carefully and see to it that universal, free and compulsory primary education is provided throughout India.

Mr. Deputy-Speaker: Shri Mohan Swarup. The time-limit of 10 minutes has not been observed by speakers till now. I hope hon. Members will pay attention to it now.

श्री मोहन स्वरूप (पीलीभीत) : उपाध्यक्ष महोदय, यह खुशी की बात है कि इस बिल को यहां पर उपस्थित किया गया है । जो चर्चा इस पर चली है उसको मैंने बड़े ध्यान से सुना है । इस विषय पर मैंने बड़ा गौर किया है और मेरा विचार यह है कि प्राइमरी एजुकेशन ही नहीं बल्कि जो सेकेंड्री एजुकेशन भी है, वह भी फ्री होनी चाहिये । इसके साथ ही साथ मैं यह भी समझता हूं कि कुछ वोकेशनल इंस्टीट्यूशंस भी होनी चाहियें इनके साथ ही साथ । इसका कारण यह है कि आज की जो शिक्षा है वह मनुष्य को बेकारी की ओर ले जाती है । आदमी को पढ़ लिख चुकने के बाद करने के लिए कोई काम नहीं मिलता है । वह कुछ जानता भी नहीं है । इसका नतीजा यह हो रहा है कि बेकारी दिन-प्रति-दिन बढ़ती जा रही है । मेरी धारणा शिक्षा के बारे में यह है कि प्राइमरी एजुकेशन के साथ ही साथ हायर सेकेंड्री एजुकेशन भी कम्पलसरी और फ्री होनी चाहिए । जहां तक यूनिवर्स्टी एजुकेशन का सम्बन्ध है, वह केवल टेलेंटिड लोगों को ही मिलनी चाहिए । उनके लिए टैस्ट होना चाहिए और अगर वे टैस्ट में पूरा उतरें तभी उनको यूनिवर्स्टी शिक्षा मिलनी चाहिए ।

प्राइमरी शिक्षा एक बुनियाद होती है, फाउंडेशन होती है और इसलिए मैं चाहता हूं कि उसका स्टैंडर्ड ऊंचा होना चाहिए । लेकिन आज देखने में आ रहा है कि जो प्राइमरी एजुकेशन है, उसका स्टैंडर्ड गिरता जा रहा है । हमारे जो बुजुर्ग थे वे हमसे अच्छा जानते हैं, हिसाब, हिन्दी, इंग्लिश, जो कुछ भी उन्होंने पढ़ा है, उसको वह हम से ज्यादा अच्छा जानते हैं । हम से ज्यादा ज्ञान उनका है । आज मुश्किल की बात यह है कि किताबें बहुत ज्यादा होती हैं लेकिन ज्ञान नहीं हो पाता है । दूसरी डिफिकलटी यह है कि किताबें हर साल चेंज हो जाती हैं । मैं माननीय मंत्री जी की तवज्जह इस तरफ दिलाना चाहता हूं कि हम लोग जब पढ़ते थे तो हमारी जो किताबें होती थीं, उनको हमारे भाई बहन इस्तेमाल कर लिया करते थे और वे इतनी जल्दी चेंज नहीं होती थीं । लेकिन आज हर साल किताबें तबदील हो जाती हैं । यह जो मोनोपली है, जैसा कि डा० सुशीला नायर ने कहा है, यह खत्म होनी चाहिए . . . .

चौ० रणवीर सिंह (रोहतक) : ज़मीन की मिलकियत भी बदल जाती है, किताबों की क्या बात है ?

श्री मोहन स्वरूप : इसके साथ ही साथ मैं यह भी कहना चाहता हूं कि टीचर्स का जो स्टैंडर्ड है वह भी ऊंचा होना चाहिए । आज प्राइमरी स्कूलों के या दूसरे जो टीचर्स हैं, उनकी कोई इज्जत नहीं है, उनका कोई सम्मान समाज में नहीं है । उनको थोड़ी सी तनख्वाह मिलती है जिसमें उनका गुज़ारा होना भी मुश्किल होता है । अगर वे खेती न करते हों या कोई और काम न करते हों, तो उनका गुज़ारा भी नहीं हो सकता है । वैदिक युग में, पुराने ज़माने में टीचर्स की एक क्लास थी । गुरु द्रौणाचार्य थे या और लोग थे । उनको एक स्थान समाज में मिला हुआ था । उनकी समाज में बड़ी प्रतिष्ठा थी । लेकिन आज टीचर्स की कोई इज्जत नहीं है. . . . .

श्री राम सेवक यादव (बाराबंकी) : सब को वह नहीं पढ़ाते थे ।

श्री मोहन स्वरूप : मैं चाहता हूं कि आज टीचर्स की भी एक क्लास हो । उनका कारेक्टर ऊंचा हो, उनमें योग्यता हो, उनका स्तर ऊंचा हो । सरकार का यह फर्ज है कि वह उनको हर तरीके से सैल्फ-सफिशेंट बनाये ताकि उनकी जो तवज्जह है वह ज्यादातर शिक्षा की तरफ जाये, पेट भरने की तरफ ही न हमेशा जाती रहे । यदि ऐसा हुआ तभी प्राइमरी एजुकेशन जो है या दूसरी एजुकेशन जो है, उसका स्तर ऊंचा हो सकता है ।

अब मैं बिल के बारे में कुछ कहना चाहता हूं । बिल में प्राइमरी एजुकेशन की जो परिभाषा की गई है, वह साफ नहीं की गई है । वह साफ होनी चाहिए । प्राइमरी एजुकेशन के साथ साथ हायर सैकेंड्री को भी इसमें शामिल किया जाना चाहिए । इस वक्त भले ही हायर सैकेंड्री एजुकेशन फ्री देने का प्रबन्ध आप न कर सकें, लेकिन अगर आपने इसको इसमें शामिल कर दिया तो यह चीज आपके दिमाग में तो हमेशा रहेगी और जब भी मुम्किन हो सकेगा आप इसको कर सकेंगे ।

इसमें सैक्शन ४ में कहा गया है

"Children of either sex or both sexes."

इसमें कुछ एम्बीगुइटी है । मैं चाहता हूं कि आइदर सैक्स काट कर बोथ सैक्सिस लिख दिया जाना चाहिए । जहां आज यह जरूरी है कि लड़के शिक्षा प्राप्त करें, वहां यह भी जरूरी है कि लड़कियां भी शिक्षा प्राप्त करें । मैं समझता हूं कि ज्वायंट कमेटी इस पर अवश्य विचार करेगी ।

इसमें बहुत सी एग्जेम्पशंस भी दी गई हैं । इनमें से बहुत एग्जेम्पशंस बेकार में दी गई हैं । इन सब एग्जेम्पशंस के रहते इस बिल का मकसद पूरा हो सकेगा, इसमें मुझे सन्देह है । आदमी कोई न कोई बहाना या एक्सक्यूज निकाल लेगा और उस तरह से यह बिल बिल्कुल बेकार हो जायेगा मैं समझता हूं कि एग्जेम्पशंस जितनी भी कम होंगी, उतना ही अच्छा होगा ।

अभी चाइल्ड लेबर के सिलसिले में भी चर्चा हुई है । मैं इसका समर्थक नहीं हूं कि छोटे बच्चों को लेबर में लगाया जाये । इस तरह से उनसे काम लेना, उनकी एनर्जी को वेस्ट करना है । लेकिन इसके साथ ही साथ यह भी निवेदन करना चाहता हूं कि जो गरीब लोग हैं, जो हैल्पलैस लोग हैं, वे कुछ न कुछ अपने बच्चों से करवायेंगे । यह ठीक है कि शिक्षा के लिए कोई पैसा उनको नहीं देना पड़ेगा । लेकिन किताबों के लिए खर्चा तो उनको करना ही पड़ेगा । अगर हम किताबों के लिए कुछ इस बिल में प्रोवाईड नहीं करेंगे कि किताबें भी हम उनको देंगे तो उनको इनको खरीदने के लिए पैसा तो चाहिए । चूंकि उनके पास रोजी का कोई साधन नहीं है, जो वे कमाते हैं, उससे पूरा नहीं पड़ता है, इस वास्ते वे बच्चों से काम करवाते हैं । इस वास्ते मैं चाहता हूं कि इस किस्म के स्कूल हों कि जिन में डबल शिफ्ट चले, मार्निंग से दोपहर तक एक शिफ्ट और दोपहर से शाम तक दूसरी शफ्टि, फिर नाइट शिफ्ट हो । कुछ वोकेशनल इन्स्टिटयूशन्स हों प्राइमरी दर्जे के जिन में कि आर्टिजन या इसी प्रकार की शिक्षा दी जाय । अगर यह सुबह से दोपहर तक चलें तो बच्चे दोपहर तक वहां काम कर सकते हैं, उस के बाद कोई और काम कर सकते हैं, कोई रोजगार कर सकते हैं । इसलिए जहां यह बात की जा रही है, मैं चाहूंगा कि इस तरह के स्कलों की स्थापना हो यानी डबल शिफ्ट स्कूल्स, नाइट स्कूल्स और वोकेशनल स्कूल्स ।

इस के साथ साथ इस में कुछ फाइन्स की बात कही गई है सेक्शन १२ में कि अगर कोई पेरेन्ट अपने बच्चे को स्कूल नहीं भेजता है तो उस पर २ रु० तक फाइन हो सकता है, उस के साथ ही साथ जब तक नहीं भेजता है तब तक ५० नये पैसे पर डे और फाइन हो सकता है, नाट एक्सीडिंग रुपीज १०० । १०० रु० तक की लिमिट रखी गई है ।

[श्री मोहन स्वरुप]

लेकिन मैं समझता हूं कि यह जो १०० रु० की लिमिट रखी गई है वह बहुत ज्यादा है। इसे ५० रु० होना चाहिए था।

इस के कम्पेरिजन में सैक्शन १३ में यह है :

"If any person contravenes the provisions of section 9, he shall be punishable with fine which may extend to twenty-five rupees"

14 hrs.

इसके जवाब में २५ रु० कर दिया गया। कहां १०० रु० और कहां २५ रु० ? मैं समझता हूं कि फाइन्स के मामले में बहुत ज्यादा फर्क है, इन दोनों में कुछ समन्वय होना चाहिए, एकरूपता होनी चाहिए। मैं चाहता हूं कि जब ज्वायेंट कमेटी बैठे तो फाइन्स के ऊपर भी गौर करे।

जो सेक्शन १४ है उस में कुछ जुडिशल पावर्स की बात है। जहां पर पंचायत राज ऐक्ट का जूरिस्डिक्शन है वहां पर पंचायती अदालत को यह पावर दी गई है। मैं सोचता हूं कि इस मामले में जूडिशल पावर्स का इस्तेमाल ज्यादा अच्छा नहीं होता। जहां तक शिक्षा का ताल्लुक है यह एक सामाजिक चीज है कोई जुर्म की चीज नहीं है। यह कोई पेनल आफेन्स का मामला नहीं है।

चौ० रणबीर सिंह (रोहतक) : पढ़ाना तो धर्म है।

श्री मोहन स्वरुप : पढ़ाना धर्म तो जरूर है लेकिन इस चीज में ऐसा कह देना कोई अच्छी चीज नहीं है। मैं चाहता हूं कि बजाय पंचायती अदालत के इस को ग्राम पंचायत के नीचे कर दिया जाय। मुझे ठीक पता नहीं है, लेकिन शायद यू० पी० में १० रु० तक फाइन करने का अख्त्यार है। १० रु० तक फाइन के अलावा २ आ० पर डे और कर सकते हैं। तो मैं चाहता हूं कि बजाय पंचायती अदालत के ग्राम पंचायत को पावर्स दे दी जायें कि वह इस चीज को कंट्रोल करे। जहां पर ग्राम पंचायतें नहीं हैं, वहां पर म्यूनिसिपैलिटीज को पावर्स दे दी जायें कि वह इस की देख रेख करें। इस के अन्दर जो जुडिशल चीज रखी गई है वह अच्छी नहीं मालूम होती।

इसी के साथ साथ मैं एग्जेम्शन्स के बारे में भी कुछ कहना चाहता हूं। अगर एक आदमी बीमार हो या डिसेबल हो तो उसके लिए भी मैं चाहता हूं कि प्रबन्ध किया जाये। जो डेफ ऐंड डम्ब स्कूल्स हैं उन की संख्या बढ़ाई जाय। अगर वह आज सिर्फ देहरादून में या एक आध और जगहों पर हैं तो उन से काम नहीं चल सकता। आज इस तरह के बच्चों की संख्या बहुत काफी है जो अन्धे हैं या चल नहीं सकते हैं और इस कारण से आसानी से शिक्षा नहीं पा सकते हैं। उन के लिए भी प्राइमरी स्तर पर गांवों में ऐसा प्रबन्ध होना चाहिए ताकि उन्हें इस की सहूलियत मिल सके।

इसी के साथ साथ मैं चाहता हूं कि इस चीज को हायर सेकेन्डरी स्टेज तक बढ़ा दिया जाये। साथ ही जो सेंट्रली ऐडमिनिस्टर्ड एरियाज हैं मसलन हिमाचल प्रदेश है, अन्डमन और निकोबार द्वीप हैं, लकाद्वीप है, उन को भी इस के जूरिज्डिक्शन में लाया जाये।

इन सुझावों को रखने के बाद मैं इस बिल का स्वागत करता हूं। बहुत अर्से के बाद गवर्नमेंट को यह खयाल पैदा हुआ, इसके लिए भी मुझे बड़ी खुशी है।

श्री सिंहासन सिंह : उपाध्यक्ष महोदय, इस अधिनियम का स्वागत करते हुए मैं एक बार पुनः आप को कल की रूलिंग के बारे में याद दिलाना चाहता हूं जो कि सिर्फ आप के विचार के लिए है। यह अधिनियम भी राज्य सभा में प्रेषित हुआ, यहां नहीं हुआ। आप के रूल्स के अन्दर लिखा हुआ है . . . .

श्री त० ब० बिट्ठल राव (खम्मम्) : प्वाइंट आफ आर्डर है ?

श्री सिंहासन सिंह : प्वाइंट आफ आर्डर नहीं है । यह सिर्फ उपाध्यक्ष महोदय के कंसिडरेशन के लिए है ।

उपाध्यक्ष महोदय : आप के लिए सिर्फ दस मिंट हैं, अगर आप इसी पर कहेंगे . . .

श्री सिंहासन सिंह : मैं बहुत जल्दी इस चीज को खत्म करूंगा । रूल्स में लिखा हुआ है :

Shri D. C. Sharma (Gurdaspur): The point of order should have been raised when the Bill was taken up for consideration. (*Interruption*).

Mr. Deputy-Speaker: Even during his speech, if an hon. Member wants to discuss any point of law, he is perfectly entitled to do that. But he has only 10 minutes.

Shri Sinhasan Singh: I refer to rule 69 of the Rules of Procedure. It lays down that if any Bill involves any kind of financial expenditure it shall be presented in a certain manner and clauses involving expenditure shall be in bold type. This Bill has been presented in that manner; and clause 19 is printed in bold type.

My submission is that this Bill is covered by article 117(1) of the Constitution. Article 117 consists of two portions. One is the introduction and the other is consideration of the Bill. The President has not given permission for the introduction of this Bill in the Rajya Sabha; he has given permission for consideration. The Bill says:

> "The President has, in pursuance of clause (3) of article 11 of the Constitution of India, recommended the consideration of the Bill by the Rajya Sabha."

It is not for introduction. I want to point ont this distinction between consideration and introduction. Sub-article (3) only says that no Bill involving any expenditure from the Consolidated Fund of India shall be considered by any House without the previous recommendation of the President. So, the President only gave permission for consideration of the Bill by the Rajya Sabha, and not for introduction. But this Bill is covered by sub-article (1) of article 117. It says:

> "A Bill or amendment making Provision for any of the matters specified in sub-clauses (a) to (f) of clause (1) of article 110 shall not be introduced or moved except on the recommendation of the President and a Bill making such provision shall not be introduced in the Council of States:"

So, my submission is that this Bill is covered by article 117 (1) It is not a Money Bill. Money Bill is quite a different thing. This Bill only involves a financial liability and money has to be drawn out of the Consolidated Fund of India. And, any Bill, which, in any way involves any financial liability cannot be introduced in the Rajya Sabha.

But the ruling is there; and I submit only that you will please reconsider it and see that in future, if my position is correct, no such thing happens. Only in this House can such a Bill be introduced and not in the Rajya Sabha because this House alone has the right to consider Bills involving any financial liability.

Now, coming to the Bill, I submit that the Bill has come in the eleventh year of the Constitution. But article 45 provides that within 10 years provision shall be made for compulsory education for children. I am only sorry to submit that the hon. Minister has conceived very late; and I do not know whether this conception will also end in some fructification.

अब मैं कुछ हिन्दी में कहूंगा । स्वतंत्रता के ११वें वर्ष में भी इस विधेयक का जो स्वरूप है वह इतना कमजोर और हल्का है कि शायद इस से आप को उतनी सफलता प्राप्त नहीं होगी जितने की आप आकांक्षा करते हैं । सेक्शन ३ में इस चीज को लोकल अथारिटी पर छोड़ दिया गया है :

> "Any local authority may, by resolution, declare its intention...."—

[Shri Sinhasan Singh]

Not that it is compulsory to declare.

गवर्नमेंट इसमें हैल्प करेगी । और दूसरे सबक्लाज में है :

"Any local authority, if called upon by the State Government.. ...."

इतनी खराब स्थिति है इस के अन्दर कि कब आप इस को लागू करेंगे और कब नहीं करेंगे, इस की कोई चिन्ता नहीं है । एक वर्ष के अन्दर यह कानून दिल्ली में इंट्रोड्यूस हो जायेगा या नहीं, इस के बारे में क्लास १ बिल्कुल मौन है । इसलिए हम नहीं कह सकते कि कांस्टिट्यूशन के लागू होने के १० वर्ष के बाद भी ११वें वर्ष में इस कानून को लागू किया जायेगा या नहीं । हमारी कल्पना सही रूप में कार्यान्वित होती या नहीं, इस के अन्दर इस का कोई जिक्र नहीं है । मेरा खयाल है कि ज्वायंट कमेटी जो इस बिल पर विचार के लिए बैठेगी और जिसके कि सामने यह जायेगा वह कम से कम इसका रूप बदलेगी और वह गवर्नमेंट को यह सलाह दे और आदेश करे कि यहां यहां यह लागू हो और कहां कहां वह मदद करे क्योंकि जहां पर यह लागू होगा गवर्नमेंट को रुपया देना पड़ेगा ।

दूसरी बात यह है कि इस विधेयक की धारा ६ की जैसी शब्दावली है वह भारतीय संविधान की धारा २४ से टकराती है क्योंकि संविधान की धारा २४ में यह कहा गया है कि १४ साल से कम उम्र का कोई भी लड़का किसी फैक्टरी या माइन में या किसी अन्य हैजर्ड्स एम्पलायमेंट में इनगेज नहीं किया जायेगा लेकिन इस बिल के क्लाज ६ में आपने ऐसा कहा है :—

"No person shall employ a child in a manner which shall prevent the child from attending an approved school."

आपने कहा है कि कोई आदमी किसी बच्चे को इस तरह से एम्पलाय नहीं करेगा ताकि उसके एप्रूव्ड स्कूल को अटेंड करने में बाधा आये जिसका कि मतलब यह हुआ कि अदर-वाइज एम्पलाय किया जा सकता है । अब कहीं किसी ने एम्पलाय किया और आप ने उसके लिए धर पकड़ की और कोई धनी मानी हुआ और वह उसके खिलाफ हाईकोर्ट में अपील ले कर चला गया तो जैसे कि आपके विधेयक में शब्दावली है हो सकता है कि आपका यह विधेयक हाईकोर्ट से अल्टरावायरस डिक्लेयर हो जाय क्योंकि आर्टिकल २४ कहता है कि वह फैक्टरी अथवा माइन में एम्पलाय नहीं किया जायगा तो वह अपील में यह प्ली ले सकता है कि घर तो फैक्टरी नहीं है । इसलिए मेरा ज्वाएंट कमेटी को यह सुझाव है कि वह इस में ऐसी व्यवस्था कर दे ताकि अगर कोई शख्स किसी १४ वर्ष से कम उम्र के लड़के को घर के किसी काम पर लगाये तो उस लड़के को पढ़ाना उसके लिए लाजिमी होगा । वह उसके पढ़ाने का माकूल इन्तजाम करे और घर के काम में लगा हुआ वह बच्चा भी प्राइमरी शिक्षा हासिल कर सके और वह उससे महरूम न रह जाय ।

दूसरे मैंने इस बिल में चारों तरफ यह भी खोजने की कोशिश की आया इसमें ऐसे बच्चों की पढ़ाई के लिए भी कोई निश्चित व्यवस्था है जो कि अनाथ है क्योंकि आपने हर जगह यही लिखा है कि उसके लिए पेरेंट को नोटिस देंगे लेकिन ऐसे बच्चे जिन के कि पेरेंट्स का पता नहीं और बहुत से ऐसे लड़के हैं जिन को कि घर से उड़ा दिया जाता है और जिन के कि मां बाप का पता नहीं रहता उन के वास्ते क्या पढ़ाई की व्यवस्था होगी ? अब क्रिमिनल प्रोसीज्योर कोड के अनुसार बच्चों से जो भीख मंगवाई जाती है तो उस के लिये जो भीख मंगवाते हैं उन की धर पकड़ की जा सकती है । अब जहां तक उन की पढ़ाई की व्यवस्था करने का

ताल्लुक है इस में कोई ऐसा प्राविजन रखना चाहिये ताकि ऐसे बच्चे जिन के कि मां बाप का पता न हो तो ऐसे बच्चों का राष्ट्र पिता है और यह राष्ट्र की और स्टेट की जिम्मेदारी होनी चाहिये कि वह ऐसे बच्चों को उन स्कूलों में तालीम दिलवाने का माकूल बंदोबस्त करे । मौजूदा बिल के अन्दर इस का कहीं प्राविजन नहीं है । मैं आप से अनुरोध करूंगा कि ऐसे अनाथ और लावारिस बच्चों को पकड़ कर सरकार उन को स्कूलों में भरती करवाये और उन की पढ़ाई का स्वयं बंदोबस्त करे और यदि ऐसा किया जायगा तो आज जो उन बच्चों से भीख मंगवाई जाती है वह भी बन्द हो जायगी । आज तो पुलिस वाले पकड़ते हैं उन बच्चों को जिन से कि भीख मंगवाई जाती है और अभी दिल्ली में कई पकड़े गये हैं और पेपर में निकला भी है लेकिन अगर आप उन लड़कों की पढ़ाई की जिम्मेदारी अपने ऊपर ले लेंगे तो यह भीख मांगना भी उन का बन्द हो जायगा ।

अब इस में माइनारिटी और मेजारिटी का सवाल नहीं है और ऐसे स्कूल जहां पर पढ़ाना चाहते हों वहां आप पढ़ायें लेकिन अगर किसी क्षेत्र में स्कूल न हो और उस क्षेत्र में स्कूल के दाखिले के लिये लड़के हों तो फिर उन गरीब लड़कों को अन्य स्कूलों में दाखिल कराने की व्यवस्था की जानी चाहिये । और उन स्कूलों में यदि कोई फीस ली जाती हो तो स्टेट उन की फीस का प्रबन्ध करे, फीस कम कराये अथवा माफ करवाये । जहां पर स्कूल न हों और ऐसे पिछड़े क्षेत्र के रहने वाले गरीब लड़कों को पढ़वाने के वास्ते अन्यत्र स्कूलों में इंतजाम किया जाय । इस के अतिरिक्त ऐसे क्षेत्रों में जहां कि स्कूल नहीं हैं आप को नये स्कूल खुलवाने की व्यवस्था करनी चाहिये ।

इसलिये मैं समझता हूं कि यह जो कुछ कमियां इस बिल में हैं उन को अगर आप पूरा कर देंगे तो यह बिल काफी हद तक अपने लक्ष्य को हासिल करने में कामयाब हो सकेगा । मैं ने जैसाकि आप ने चाहा था दस मिनट से अधिक का समय नहीं लिया है और मैं आप के द्वारा घंटी बजाये जाने के पूर्व ही अपना स्थान ग्रहण करता हूं और मैं उम्मीद करता हूं कि यह विधेयक जब ज्वाएंट करेटी के पास से हो कर इस सदन में आयेगा तो जैसाकि मैं ने इस के बारे में सुझाया है और कमियों को दूर करने की ओर संकेत दिया है, उन को ध्यान में रखते हुए इस में उचित परिवर्तन कर दिया जायगा और ऐसा होने पर ही सही मायनों में आप का जो यह प्राइमरी शिक्षा अनिवार्य रूप से और निःशुल्क रूप से लागू करने का इरादा है उस में आप कामयाब हो सकेंगे ।

Mr. Deputy-Speaker: The hon. Member has again referred to the Point of Order that he had raised before to which I have given a ruling in accordance with the decision that was already taken by the hon. Speaker here more than once. There are three kinds of Bills. The Article 110 refers to the definition of what a Money Bill is. It does not describe how it would be introduced and all that. That is a different thing. Here, only the definition is given as to what is a Money Bill. That is described in Article 110.

There is Article 117 which deals with special provisions as to financial Bills. A financial Bill may be a Money Bill or it may not be a Money Bill.

Shri Sinhasan Singh: For a Money Bill, Article 109 is there.

Mr. Deputy-Speaker: That is a different provision. There are two kinds of financial Bills. One kind of financial Bills are covered by Article 117(1) for which it is laid down specifically that they shall not be introduced or moved except on the recommendation of the President. They are one kind of financial Bills under Article 117(1). Then, there is the other kind of financial Bills which are

[Mr. Deputy-Speaker]

described in Article 117(3) which says:

"(3) A Bill which, if enacted and brought into operation, would involve expenditure...."

It may not contain any provisions specifically as to the expenditure or withdrawing of money from the Consolidated Fund of India. It may only provide for a provision for the appointment of some officers or other persons which would certainly involve expenditure from the Consolidated Fund. So, any such cases where a Bill has provisions which incidentally would ultimately result in the expenditure are covered under Article 117(3). This Bill also would be covered under Article 117(3) and not under Article 117(1). There we are all agreed, I suppose.

Shri Sinhasan Singh: But the Memorandum says that it involves a substantial amount of Rs. 188 lakhs and an additional expenditure of about Rs. 50 lakhs annually.

Mr. Deputy-Speaker: It would not be determined by what the Financial Memorandum says, but what the provisions are. It does say that it would involve expenditure but it does not contain specifically any conditions for taking out that money from the Consolidated Fund or spending that money.

Shri T. B. Vittal Rao: From where will the money come?

Mr. Deputy-Speaker: Certainly from the Consolidated Fund. It will not come from any other source. That is the only source. So far as Article 117(3) is concerned, there are many rulings that have been given already and I have to follow them. If the hon. Member has any grievance he might submit it to the Hon. Speaker. Otherwise, he will help me in following those decisions which have been given by the Hon. Speaker himself.

पंडित मुनीश्वर दत्त उपाध्याय (प्रतापगढ़) : उपाध्यक्ष महोदय, मेरे मित्र ने अभी शंका प्रकट की है कि आया यह योजना जोकि मंत्री महोदय ने उपस्थित की है उस के सम्बन्ध में दरअसल वह कुछ करना चाहते हैं या नहीं या जैसा ढीलापन इस में रहता आया है और दस वर्ष बीत गये वैसी अब भी स्थिति है। उन्हों ने यह शंका प्रकट की। सम्भव है इन शब्दों को देखने से उन को यह शंका हुई हो जिस शब्दावली का हवाला उन्हों ने दया है परन्तु मैं समझता हूं कि अब यह विधेयक जो हमारे सामने आया है उस के सम्बन्ध में मंत्री महोदय दरअसल करना चाहते हैं कुछ जल्दी से हमारे कम से कम इस एरिया में ऐसे क्षेत्र में जहां कि यह उन्हों ने विधेयक को उपस्थित किया है। मैं वैसे कोई बोलने का इरादा नहीं रखता था। जब मैं ने देखा कि यह विषय आ रहा है तो एक, दो बातें मैं इस में कह देना आवश्यक समझता था। इस में कोई सन्देह नहीं है कि फ्री और कम्पलसरी एजुकेशन का प्रयास किये जाने पर प्रायः हम विचार करते हैं और कहीं कहीं इस का तजुर्बा भी किया गया है परन्तु इस तजुर्बे में जो एक, दो बातें, एक, दो बड़ी बाधायें आईं उन बाधाओं पर विशेषकर ध्यान देना आवश्यक है। ऐसी योजनायें जहां कहीं चलाने का हम ने प्रयास किया वह दो विशेष बाधायें हमारे सामने उपस्थित हैं। एक बाधा तो यह थी कि जब ऐसी योजना चलाई जाय तो उस में जो धन का व्यय होता है जो फंडामेंट्ल एम्पलीकेशन्स उस की होती है उस के पूरा प्रबन्ध करने की पूरे तौर पर व्यवस्था नहीं की गई है।

आप इस विषय को अगर देखें इसी विधेयक में जो आप के सामने उपस्थित है तो आप देखेंगे कि जहां कहीं पर ऐसी शिक्षा चलाने का प्रबन्ध करेंगे काफी पैसा शुरू से ही आप को दो, तीन मांगों में खर्च करना पड़ेगा। पहले तो यह कि आप स्कूल्स की स्थापना करें, वहां अध्यापकों का प्रबन्ध करें कोई खर्चा विद्यार्थियों से न लें और सारे खर्चे का प्रबन्ध करें और फिर जब यह प्रबन्ध

आप करते हैं और प्रायः यह सब प्रबन्ध उन छोटे छोटे स्कूलों में जो आप को १, १, २, २, और ३, ३ मील के अन्दर जहां कि आबादी ऐसी है आप को स्थापित करने पड़े । इतने स्कूलों की स्थापना करने में जो व्यय आपका होता है उस का प्रबन्ध होना आवश्यक है । इस विधेयक में जो आप के सामने उपस्थित है उस को देखते हुए भी मुझे यह लगता है कि इस बात का प्रयास नहीं किया गया कि हमारी राज्य सरकार इस की पूरी जिम्मेदारी ले और वह सारे खर्चे को जो कहीं कभी किसी मद में पड़ेगी, बर्दाश्त करेंगे क्योंकि इस की एक धारा में आप के सामने पढ़ कर सुना देना चाहता हूं :—

"If a scheme submitted by a local authority is sanctioned under sub-section (4) of section 3, the State Government shall bear such percentage of the recurring and non-recurring cost of the scheme as it may from time to time determine."

वह स्टेट गवर्नमेंट तय करेगी कि कितना हम कौन सा परसेंटेज लें और कौन सा परसेंटेज दूसरे पर लगायें । मैं नहीं समझता कि ऐसे इंस्टीट्यूशंस आप के होंगे जोकि इस खर्चे को बर्दाश्त करने को तैयार होंगे । स्टेट गवर्नमेंट को इस खर्चे को पूरी तौर से बर्दाश्त करने के लिये तैयार रहना चाहिये और जब तक वह ऐसा नहीं सोचेंगे और इस इरादे के साथ इस योजना को नहीं उठायेंगे तब तक यह योजना सफल नहीं हो सकती ।

फिर मैं ने देखा कि आप की धारा १० (२) में वहां भी जो उन्होंने प्राविजन किया है उस के अनुसार दूसरे स्कूलों में भी ऐसी व्यवस्था चाहते हैं कि बच्चे को प्राइमरी एजुकेशन फ्री मिले और सारे खर्चे को लोकल एथारिटी बर्दाश्त करे । वहां के अल्फाज भी अगर आप सुनें तो आप को पता चल जायेगा कि स्टेट उस बारे में कोई बहुत जिम्मेदारी नहीं ले रही है ।

"Where in respect of any child an attendance order has been passed under section 8 and the only school which he can attend is an approved school under private management falling within sub-clause (ii) of clause (b) of section 2, the local authority may take such steps as it may think fit for the purpose of ensuring that the primary education which the child is to receive is free."

मेरी समझ में यह पर्याप्त नहीं है और जब तक कि स्टेट प्राइमरी एजुकेशन बच्चों को दिलवाने के लिये साफ तौर से पूरी जिम्मेदारी न ले तब तक यह चलने वाला नहीं है ।

फिर एक दूसरी बाधा मैं और निवेदन करना चाहता हूं । एक तो आर्थिक स्थिति की बाधा है ही और दूसरी बाधा यह है कि बच्चे जब प्रायः बड़े हो जाते हैं तो चूंकि उन के मां बाप गरीब होते हैं इसलिये स्वाभाविक रूप से उन बच्चों से वे काम लेना चाहते हैं और कुछ सहारा लेना चाहते हैं और परिणामस्वरूप वह बच्चों को पढ़ने के लिये नहीं भेजते । जैसाकि अभी कुछ विवाद हुआ इस सदन में । यहां कहा गया कि कुछ गरीब मां बाप अपने बच्चों को पढ़ने के लिये नहीं भेजेंगे क्योंकि ऐसा करने में उन को काफी दिक्कत होगी । कुछ लोगों के ये बच्चे ही उन के जीवन का सहारा होते हैं, वे इतने गरीब होते हैं कि उन का और कोई सहारा ही नहीं होता, बच्चे ही खुद कमा कर अपना पेट पालते हैं और अपने परिवार की भी सहायता करते हैं । जैसाकि हमारे मित्र ने कहा, ऐसे बच्चों के लिये कोई प्रावीजन इस विधेयक में नहीं मालूम होता है । इसलिये जब तक कि ऐसे बच्चों के लिये कोई प्रबन्ध न हो जिन के माता पिता उन को स्कूल भेजने में असमर्थ हैं और जिन को मजबूरन अपने बच्चों की कमाई का सहारा लेना पड़ता है, मैं नहीं समझता कि वे बच्चे स्कलों में आ सकेंगे । मुझे तो ऐसी स्थिति में उन का स्कूल में आना प्राबेबिल नहीं मालम होता ।

[पंडित मुनीश्वर दत्त उपाध्याय]

इस के अतिरिक्त जो नियम आप ने बनाये हैं उन को देखने के बाद मुझे सन्देह है कि आप ने जो यह व्यवस्था बनाई है यह चल भी सकेगी और आप का इरादा पूरा भी हो सकेगा। आप देखें कि अटेंडेंस आफिसर को कितना अधिकार दिया गया है जिस के अन्तर्गत वह न जाने कितने लड़कों को स्कूल आने से माफी दे सकता है। इस में पहले कहा गया है :

(a) that there is no approved school within the prescribed distance from his residence

अब वह प्रेस्काइब्ड डिस्टेंस क्या होगा यह इस में साफ नहीं है। अगर वह बताया जाता तो इस पर कुछ बात कही जा सकती थी।

दूसरी बात इस में यह है :

"that the only approved school ..... is one in which religious instruction of a nature not approved by his parent is compulsory"

इस में भी एक ऐसा लूपहोल है जिस के अन्तर्गत वह माफी दे सकता है।

तीसरी बात इस में यह कही गयी है :

"that the child is receiving instruction in some other manner...."

यह भी एक माफी देने का तरीका हो सकता है। इस के मातहत भी बहुत से बच्चे स्कूल से बाहर रह सकते हैं।

इस के बाद आप देखें इस में दिया हुआ है :

"that the child has already completed primary education up to the standard specified....."

यह भी उस को माफ करने की एक वजह हो सकती है।

उस के बाद इस में है :

"that the child suffers from a physical or mental defect"

इस का पता लगाना भी बहुत कठिन है और इस बहाने से भी बच्चा स्कूल में आने से रुक सकता है।

फिर आप देखें कि इस में कहा गया है :

"that the child has been granted temporarily leave of absence...."

यह भी एक अच्छा बहाना हो सकता है।

और अन्त में जो बात कही गई हैवह तो ऐसी है कि उस का सहारा ले कर तो बच्चों को स्कूल से बाहर रखने में कोई दिक्कत ही नहीं होगी। वह नियम यह है :

"that there is any other compelling circumstances which prevent the child from attending school....."

इन नियमों के होते हुए जो मंत्री महोदय व्यवस्था करना चाहते हैं और जिस इरादे को ले कर वह आगे बढ़ रहे हैं उस के पूरे होने की सम्भावना नहीं है।

तो मेरा निवेदन यह है कि इस व्यवस्था की सफलता के लिये सब से पहली बात तो यह होना चाहिये कि राज्य सरकार जो भी खर्चा हो उस को बरदाश्त करने के लिये तैयार हो। तभी यह व्यवस्था चल सकती है। दूसरी बात यह जरूरी है कि जो बच्चे कमा कर अपने परिवार की सहायता करते हैं उन के लिये पूरी व्यवस्था किये बिना यह व्यवस्था सफल नहीं हो सकती क्योंकि अन्यथा वह इन स्कलों में नहीं जा सकेंगे।

श्री रामसेवक यादव : उपाध्यक्ष महोदय, प्रस्तुत विधेयक का मैं स्वागत करता हूं परन्तु मैं इस के लिये मंत्री महोदय को दूसरे माननीय सदस्यों की तरह बधाई नहीं दे सकता।

यदि आप संविधान के अनुच्छेद ४५ की तरफ ध्यान दें, और कुछ माननीय सदस्यों ने उस की तरफ सदन का ध्यान खींचा भी है, तो मालम होगा कि उस के अनुसार दस साल के अन्दर ही समस्त देश में प्रारम्भिक

शिक्षा की व्यवस्था करने की बात थी और यह सरकार की जिम्मेदारी भी थी, परन्तु आप देखें कि इन दस सालों में सरकार ने इस जिम्मेदारी को कहां तक निभाया है । अब इस दिशा में एक छोटा सा कदम उठाया जा रहा है और वह भी सिर्फ दिल्ली राज्य के लिये । मैं नहीं समझता कि इस तरह देश के छोटे बच्चों की शिक्षा का प्रबन्ध करने में अभी हम को कितना समय लगेगा । इसलिये माननीय मंत्री बधाई के पात्र नहीं हैं क्योंकि उन्हों ने यह बहुत छोटी सी चीज दी है । लेकिन उस का स्वागत तो करना ही चाहिये ।

मैं देखता हूं कि यह कानून केवल दिल्ली के लिये ही है और वह भी तब लागू होगा जब सरकार मुनासिब समझेगी । यह भी नहीं है कि जैसे ही कानून बन जाय वैसे ही लागू भी हो जाय । और फिर पूरे हिस्से में कब लागू होगा इस के लिये भी अधिकार ले लिया गया है । कब यह विधेयक लागू होगा और इस पर किस तरह से अमल होता है यह तो अभी देखने की बात है ।

मैं मंत्री महोदय से यह नहीं कहना चाहता कि वह सारे देश के लिये इस प्रकार का कानून क्यों नहीं लाये । लेकिन मैं उन से पूछना चाहता हूं कि जब वह दिल्ली के लिये, जोकि केन्द्र शासित प्रदेश है, इस प्रकार का बिल लाये तो अन्य केन्द्र शासित प्रदेशों के लिये, जैसे मणिपुर है, त्रिपुरा है, अन्डमान है, या हिमाचल है, भी इस विधेयक में व्यवस्था क्यों नहीं की गई । यह सही है कि इस में पैसे की आवश्यकता होगी लेकिन यह तो आप ने इस में पहले ही रखा है कि जब चाहेंगे तब इस को लागू करेंगे । ऐसी अवस्था में तो आप दूसरे केन्द्र शासित प्रदेशों के लिये भी इसी में व्यवस्था कर सकते थे । अब जब आप उन क्षेत्रों के लिये शिक्षा की इस प्रकार की व्यवस्था करना चाहेंगे तो फिर उन के लिये अलग अलग विधेयक लायेंगे, उन को फिर प्रवर समिति के पास भेजा जायगा और तब वह कानून बनेंगे ।

चौ० रणबीर सिंह : आप को कुछ कहने का तो मौका मिल जायगा ।

श्री राम सेवक यादव : कहने का मौका तो मिल जायगा, लेकिन इस प्रकार बार बार विधेयक लाने से देश के कर दाता की तो रीढ़ टूट जायगी, खास तौर पर जबकि इसी विधेयक में उन क्षेत्रों के लिये भी व्यवस्था की जा सकती थी ।

श्री खुशवक्त राय : आप यही चाहते हैं कि पार्लियामेंट हमेशा चलती रहे ।

श्री राम सेवक यादव : जहां तक प्रारंभिक शिक्षा का प्रश्न है, अगर मंत्री महोदय और सरकार यह नेकनीयती से चाहती है कि लोगों को शिक्षा मिले, तो हम को एक तरफ ध्यान देना चाहिये और वह यह कि समस्त देश में समान स्तर की प्रारम्भिक शिक्षा होनी चाहिये । लेकिन हम देखते हैं कि आज देश में समान प्रारम्भिक शिक्षा की व्यवस्था नहीं है । एक तरफ पबलिक स्कूल हैं, मिशनरियों के स्कूल हैं और दूसरी तरफ म्युनिसिपैलिटियों और दूसरे लोकल बाडीज द्वारा चलाए जाने वाले प्राइमरी स्कल हैं । इन दो प्रकार के स्कलों के चलने का परिणाम यह होता है कि जिन म्युनिसिपैलिटियों के स्कूलों में गरीबों के बच्चे पढ़ते हैं उन की तरफ राज्य सरकारों का या केन्द्रीय सरकार का ध्यान नहीं जाता, उन का ध्यान जाता है पबलिक स्कूलों की तरफ । इस का कारण यह है कि मंत्री महोदय के और यहां के बहुत से माननीय सदस्यों के भी लड़के जाते हैं पबलिक स्कूलों में । उन के बच्चे देहरादून, नैनीताल और ऊटी के पबलिक स्कलों में जाते हैं । इसलिये इन लोगों का ध्यान ही गरीबों के स्कूलों की ओर नहीं जाता । हमारे उत्तर प्रदेश में जगह जगह प्राइमरी स्कूल चलते हैं । वहां हाल यह है कि अगर टाट है बैठने को तो इमारत

[श्री राम सेवक यादव]

नहीं है और अगर इमारत है तो स्कूल में मुदर्रिस नहीं है । अगर बारिश हो तो लड़कों के बैठने के लिये कोई जगह नहीं होती । और लड़कों को छुट्टी हो जाती है । एक तो स्कूलों में वैसे ही बहुत छट्टियां होती रहती हैं, इस के अलावा मौसम की खराबी के कारण भी अनेक बार छट्टी हो जाती है । इस कारण कागज पर तो शिक्षा जरूर होती है, लेकिन वास्तव में जो शक्षा होनी चाहिये वह नहीं हो पाती । इस का कारण यह है कि इन स्कूलों में मंत्रियों के, इस सदन के सदस्यों के, व्यापारियों के और अन्य सम्पन्न वर्ग के बच्चे पढ़ने नहीं जाते । उन के बच्चों को गरमी में गरम हवा नहीं लगती, सरदी में ठंडी हवा का कष्ट नहीं होता । इसलिये उन को इन स्कलों को क्या परवाह हो सकती है । तो मैं कहना चाहूंगा कि अगर आप चाहते हैं अनिवार्य रूप से प्रारम्भिक शिक्षा चले और आप का उद्देश्य सही रूप में पूरा हो तो उस शिक्षा का रूप व्यापक होना चाहिये और चाहे वह मंत्री का लड़का हो, चाहे वह गवर्नर का लड़का हो, चाहे किसी व्यापारी का लड़का हो, चाहे किसी बड़े अधिकारी का लड़का हो और चाहे गरीब से गरीब हरिजन का लड़का हो, सब को एक साथ समानता से प्रारम्भिक शिक्षा दी जाय । तो मैं चाहूंगा कि इस तरफ ध्यान दिया जाय ।

अब मैं मंत्री महोदय और इस सदन का ध्यान एक दूसरी चीज की तरफ दिलाना चाहता हूं । कुछ बच्चे काम कर के अपने परिवार का पेट पालने में सहायता करते हैं । उन के लिये भी कोई विशेष सुविधा उस में होनी चाहिये थी जोकि नहीं दी गई है । यह ठीक है कि आप ने शिक्षा को निःशुल्क कर दिया है, लेकिन उन लोगों का केवल इतने से ही काम चलने वाला नहीं है । उन गरीब लोगों की परिस्थिति ऐसी है कि अगर उन के बच्चों को स्कूल में लाया जायगा, तो उन का जीवन निर्वाह कठिन हो जायगा क्योंकि उन के बच्चे काम कर के कुछ पैसा लाते हैं । इस के अतिरिक्त जब वे लड़के स्कूलों में आयेंगे तो उन को पुस्तकें भी चाहियें । इसलिये जब तक इन लड़कों के लिये कुछ पैसे की व्यवस्था नहीं होती, और उन के लिये मुफ्त पुस्तकों की और भोजन इत्यादि की व्यवस्था नहीं होती उन के लिये इन स्कूलों में आना संभव नहीं हो सकता ।

अध्यापकों का प्रश्न भी बड़ा महत्वपूर्ण है । आज उच्च शिक्षा की ओर ज्यादा ध्यान दिया जाता है, यूनिवर्सिटी एजूकेशन और हायर सेकेन्डरी एजूकेशन की ओर ज्यादा ध्यान दिया जाता है और उनके अध्यापकों की सारी सुविधाओं की ओर ध्यान दिया जाता है । लेकिन जो अध्यापक प्रारम्भिक शिक्षा देते हैं उन की तरफ बिल्कुल ध्यान नहीं दिया जाता है । असल में ज्यादा ध्यान देना चाहिये प्रारम्भिक शिक्षा के ऊपर, क्योंकि वह तो जड़ होती है, बुनियाद होती है । यदि उस के लिये अच्छे शिक्षक नहीं हुए, तो हम अपने मकसद में सफल नहीं हो सकेंगे । और अच्छे शिक्षक वहां जाने के लिये तत्पर नहीं होंगे, अगर उन को अच्छी तन्ख्वाह नहीं दी जायेगी, जिस से वे जी सकें, रह सकें, स्वतन्त्रतापूर्वक शिक्षा दे सकें, अपन बच्चों का पालन-पोषण कर सकें और उन का मन कहीं और न लगे । जब तक उन को अच्छी तन्ख्वाह नहीं दी जायेगी, तब तक हमारी प्रायमरी शिक्षा ठीक से नहीं चल सकती और उस का मकसद पूरा नहीं हो सकता । मैं निवेदन करूंगा कि यदि हम चाहते हैं कि अनिवार्य प्रारम्भिक शिक्षा सफलतापूर्वक चले, तो इस विधेयक में इस बात की व्यवस्था होनी चाहिये — और संयुक्त प्रवर समिति को इस पर विचार करना चाहिये—कि एक ही प्रकर के प्रायमरी स्कूल समस्त देश में चलें । इस विधेयक में दूसरी व्यवस्था यह होनी चाहिये कि जो बच्चे उन स्कलों में पढ़ने जायें, उन में से जो खाने पीने और

किताबें खरीदने का प्रबन्ध करने में असमर्थ हैं, उन के लिये भोजन और किताबों आदि की व्यवस्था की जाय। जो अध्यापक प्राइमरी स्कूलों में हों, उन को ऐसी तन्ख्वाह मिले, जो कि आज के वातावरण के लिये उपयुक्त हो, जब कि मंहगाई इतनी बढ़ रही है, जिस से वे अपन परिवार का पालन-पोषण कर सकें और आजादी से बच्चों को अच्छी शिक्षा दे सकें। जब तक यह व्यवस्था नहीं होती है, तब तक यह काम नहीं होने वाला है।

सारे देश के बारे में इस प्रकार की व्यवस्था करने में माननीय मंत्री को शायद कुछ आनाकानी हो, कुछ कठिनाई हो—वैसे कठिनाई होनी नहीं चाहिये, बहुत समय बीत चुका है, लेकिन फिर भी अगर कोई कठिनाई हो, तो मैं समझता हूं कि केन्द्र-शासित इलाकों के लिये तो एक ही कानून बनना चाहिये। उन के लिये अलग अलग कानून बनाने की आवश्यकता नहीं है। अगर हो सके, तो इस विधेयक की शक्ल बदल कर एक नया विधेयक लाया जाये, जो कि सारे केन्द्र शासित इलाकों पर लागू हो।

धारा १८ के अधीन कुछ वर्गों आदि को एग्जेम्पशन दी गई है। कुछ माननीय सदस्यों ने उस के बारे में कहा है कि कुछ जिप्सीज आदि को एग्जेम्पशन देने के लिये यह धारा रखी गई है। जहां तक दिल्ली का सम्बन्ध है, यहां तो ऐसे कोई लोग हैं नहीं, लेकिन मैं समझता हूं कि जब हम एक समाजवादी समाज की रचना की बात करते हैं और हम चाहते हैं कि हम सब को एक समान स्तर पर लायें, तो यह ख्याल कर के कि वे एक जगह रहते नहीं हैं, या किसी अन्य कारण से, उन को इस कानून से छूट दे देना, यह कह देना कि उन के बच्चे स्कूल में न जायें, उचित नहीं है। इस प्रकार की धारा रखने का क्या अर्थ है, यह मैं नहीं समझ सकता। यह धारा बिल्कुल बेमतलब है, इस का कोई अर्थ नहीं है, इस से अनर्थ होगा। मैं माननीय मंत्री महोदय से निवेदन करूंगा कि इस धारा को इस विधेयक से निकाल दिया जाये।

इन शब्दों के साथ मैं पुनः इस विधेयक का स्वागत करता हूं और चाहूंगा कि इस स्कीम को सारे देश पर लागू किया जाये, तभी कल्याण होगा।

श्री राधा रमण (चांदनी चौक) : उपाध्यक्ष महोदय, मैं शिक्षा मंत्री महोदय को बधाई देता हूं कि उन्होंने यह बिल इस सदन के सामने रखा। जैसा कि कई पूर्व-वक्ताओं ने कहा है, हमारे संविधान में इस बात का जिक्र किया गया है कि देश में छः वर्ष से चौदह वर्ष तक की आयु का कोई भी बच्चा ऐसा न हो, जिस को शिक्षा का पूरा मौका न मिले। संविधान में यह भी लिखा है कि यह काम इस बरस में होना चाहिये। लेकिन अब दस की जगह ग्यारहवां बरस चल रहा है और अभी तक हम संविधान में रखे गये उस उद्देश्य को पूरा नहीं कर पाय हैं। इसलिये इस विधेयक को लाने में देर भले ही हुई हो, लेकिन वह कदम है उस आशा को पूरा करने की तरफ, जो कि संविधान में हम से की गई थी, और जिस को हम अब तक पूरा कर नहीं पाये थे। लेकिन मैं यह जरूर कहूंगा कि मैं इस विधेयक को, जो कि खास दिल्ली की यूनियन टेरीटरी से ताल्लुक रखता है, मुकम्मल नहीं मानता हूं, और वह इस वजह से कि इस में बहुत सी धारायें ऐसी रखी गयी हैं, जिन से यह आशा नहीं होती कि इस विधयक को लागू करने के बाद दिल्ली का फिलहाल छः से ग्यारह बरस तक का और उस के बाद छः से चौदह बरस तक का हर एक बालक शिक्षा प्राप्त कर सकेगा। उस का कारण यह है कि इस विधेयक में यह छूट दी गई है कि राज्य सरकार जिस इलाके या जिस कम्युनिटी या जिस हिस्से पर चाहेगी, उस पर इस विधेयक को लागू करेगी। मैं यह निवेदन करना चाहता हूं कि दिल्ली का इलाका बहुत छोटा सा इलाका है—पन्द्रह मील का गिरदा है और हालांकि

[श्री राधा रमण]

यहां की आबादी दिनों दिन बढ़ती जा रही है, किन्तु वह ऐसी ज्यादा नहीं है कि इस तरह की छूट को रख कर इस बिल को यहां लाया जाता। मैं समझता हूं कि संविधान की भावना पूर्ण हो जाती, अगर इस विधेयक में से इस छूट को निकाल दिया जाता और इस के जरिये आज ही इस बात का फैसला कर दिया जाता कि दिल्ली के हर इलाके में, चाहे वह गांव हो, या शहर, छः से ग्यारह बरस तक की आ ु के हर एक बच्चे को—और अगर हो सके, तो छः से चौदह बरस तक की आयु के हर एक बच्चे को तालीम मिल सकेगी। मैं मानता हूं कि इस सम्बन्ध में कुछ कठिनाई हो सकती है, जैसे धन का अभाव हो सकता है, जगह का अभाव हो सकता है, और बातों का अभाव हो सकता है, मगर अगर हम इन अभावों की तरफ देखगे, तो जहां दस साल के बाद हम यह विधेयक ला पाये हैं, वहां शायद पांच सात साल और लग जायेंगे और हमारा मकसद पूरा न होगा। इस लिये हम को दृढ़ता के साथ, मजबूती के साथ यह कहना चाहिये था और उस के लिये साधन जुटाने चाहियें थे। जब संविधान में हम ने यह बात मन्जूर की है, तो फिर मेरी समझ में नहीं आता कि क्यों हम इस विधेयक को अपूर्ण रूप से लागू करें और उस में गुंजाइश रखें और इस तरह अपने मकसद को पाने में हमें काफी अरसा लगे।

जहां इस विधेयक में इलाके और कम्युनिटी वगैरह की छूट दी गई है, वहां ऐसे बालकों को भी छूट दी गई है, जिन को ऐसा कोई स्कूल उपलब्ध न हो, या जो डिसएबल्ड हों, या जिन को कोई और आपत्ति हो। इस में 'कम्पेलिंग सर्कमस्टांसिज' शब्द का इस्तेमाल किया गया है। कई पूर्ववक्ताओं ने इस तरफ ध्यान दिलाया है। मैं समझता हूं कि ऐसे शब्दों से हम रास्ता निकाल लेते हैं अपने आप के बचाव का। जब हम शिक्षा को अनिवार्य करना चाहते हैं, तो इस प्रकार की छूट हम को नहीं देनी चाहिय। मेरी राय है कि इस प्रकार की शब्दावली को बिल्कुल हटा देना चाहिये और साफ तौर पर, कैटगारिकली यह कह देना चाहिये कि छः से ग्यारह वर्ष तक के बच्चों को शिक्षा लेना अनिवार्य होगा, किन्हीं सर्कमस्टांसिज में भी उन को छूट नहीं मिलेगी और जो शिक्षा नहीं लेगा, वह दंड का पात्र होगा। हो सकता है कि कोई बच्चा मेंटली डीरेंज्ड हो, या ऐसा हो, जिस को किसी प्रकार की शिक्षा नहीं दी जा सकती। उस को छूट दी जा सकती है। लेकिन मान लीजिये कि किसी का हाथ टूटा हुआ है, या कोई लंगड़ा है, या बहरा है, या इस हालत में है कि उस को पूर्ण रूप से वह शिक्षा नहीं दी जा सकती, जो कि उस को दी जानी चाहिये, तो उस को ऐसी शिक्षा उपलब्ध की जा सकती है कि वह अपने जीवन को अच्छी बना सके। मैं समझता हूं कि सब बच्चों को इस विधेयक के मातहत आना चाहिये।

एक बात मैं और कहना चाहता हूं। दिल्ली के हालात को देखते हुए हमें इस बात का विशेष प्रयत्न करना चाहिये कि जितने भी स्कूल हम खोलें, हम देख लें कि बच्चों को किस जबान में शिक्षा देने की आवश्यकता है और उन स्कूलों में हम उन जबानों की शिक्षा देने की व्यवस्था करें। यहां पर ऐसे इलाके हैं कि जहां आप देखेंगे कि बच्चों को हिन्दी में शिक्षा देने की जरूरत पड़ेगी, दूसरे कुछ इलाके होंगे जहां पर उर्दू में शिक्षा देने की आवश्यकता अनुभव की जायेगी और कुछ ऐसे भी इलाके होंगे जहां पर कि गुरुमुखी में शिक्षा देने की आवश्यकता महसूस होगी। इस विधेयक को जब हम यहां लागू करें तो इन बातों का हमें चाहिये कि हम विशेष ध्यान रखें।

मैं यह भी कहना चाहता हूं कि स्कूल खोल देना ही काफी नहीं है। उन में बच्चों को दाखिल करना भी बड़ी मामूली सी बात

है। वह जो छः बरस की उम्र में शिक्षा पाना शुरू करता है, वह एक बुनियाद होती है और उस पर ही उस का भविष्य निर्भर करता है। इस काम के लिये अगर आप के पास अच्छे शिक्षक नहीं होंगे, अगर विद्यालयों के अन्दर वे तमाम वस्तुयें नहीं होंगी जिन के द्वारा कि बच्चों को शिक्षा दी जाती है और फिर वे किताबें, वह प्रणाली और वह जबान कि जिस जबान से बच्चे अच्छी तरह से शिक्षा ग्रहण कर सकते हैं, ये सब चीजें ठीक ठीक नहीं होंगी तो चाहे आप शिक्षा पर अरबों रुपया भी क्यों न खर्च कर दें और आप को करना पड़ेगा, मगर उस का जो नतीजा निकलेगा वह ना-मुकम्मिल निकलेगा, अच्छा नतीजा नहीं निकलेगा। इस बिल का दिल्ली से ही संबन्ध है और दिल्ली पर ही आप इस को लागू करना चाहते हैं। मगर मैं समझता हूं कि इस विधेयक को आप इस तरह का बना सकते थे कि जिसे दूसरी यूनियन टैरिटरीज पर भी लागू किया जा सकता। इसमें कोई खास आपत्ति की बात नहीं थी और न ही इस में कोई कठिनाई पैदा हो सकती थी। दूसरी टैरीटरीज के लिये आप एग्जेम्पशन्स रख सकते थे, ट्राइबल एरियाज के लिये या बैकवर्ड क्लासिस के लिये, जहां पर कि शिक्षा का एक दम इंतिजाम करना मुश्किल है, उनको आप छट दे सकते थे, लेकिन जनरली हमें इस चीज को मान लेना चाहिये था और एक ऐसा विधेयक लाना चाहिये था जो कि सब यूनियन टैरिटरीज पर एक साथ लागू हो सकता। ऐसा नहीं हो सका है। मगर जो विधेयक भी पेश किया गया है, उस पर मैं दिल्ली के ख्याल से ही अपने विचार आप के सामने रख रहा हूं। यहां पर यह जरूरी है कि जितने भी विद्यालय खुलें ऐसे खुलने चाहियें जहां पर कि सही ढंग की शिक्षा दी जा सके। उन के अन्दर सही किस्म की वस्तुयें उपलब्ध होनी चाहियें। यदि ऐसा किया गया तो शिक्षकों को मौका मिल सकता है कि वे बच्चों को उस किस्म की तालीम दें जिसकी कि उन को आवश्यकता होती है। जहां तक धन की बात है, मैं नहीं समझता कि कोई खास दिक्कत पेश आयेगी।

यहां पर शिक्षकों की जो स्थिति है, उस का भी जिक्र किया गया है। उन को सैलेरी तो कम मिलती ही है, इस में शक वाली कोई बात नहीं है। वह बढ़नी चाहिये, और मैं समझता हूं कि इस में कोई दो रायें नहीं हो सकती हैं। लेकिन उस से भी कहीं ज्यादा जरूरी बात यह है कि उन की प्रतिष्ठा उन का मान बढ़े। आज शिक्षकों को वह दर्जा प्राप्त नहीं है जो कि एक गुरु को हुआ करता था। या जो किसी बुजुर्ग को प्राप्त होता था। इस का नतीजा यह होता है कि जो शिक्षा वे बच्चों को देते हैं, उस का वह असर नहीं होता है जो कि होना चाहिये। मैं समझता हूं कि इस के बारे में भी सोचने की जरूरत है। दिल्ली एक छोटा सा इलाका है और यहां से हम उस की शुरूआत कर सकते हैं। हमें चाहिये कि इस को एक पायलैट सेंटर बना कर यहां पर इस को वह रूप दें जो रूप कि हम सारे देश को देना चाहते हैं। विशेषकर प्राथमिक शिक्षा के सम्बन्ध में हम उस को यहां पर लागू करें और उस के नतीजे निकाल कर दूसरी स्टेट्स को या यूनियन टैरिटरीज को दिखायें और दिल्ली को दूसरों के लिये एक आदर्श बनायें।

यहां पर मजहबी शिक्षा का भी जिक्र किया गया है। अगर किसी विद्यालय में उस तरह की रिलिजस शिक्षा दी जाती है जो कि किसी बच्चे के माता पिता या संरक्षक अपने बच्चों को दिलाना नहीं चाहते हैं तो उन को बाध्य नहीं किया जा सकता है कि वे अपने बच्चों को वहां भेजें। यह भी कहा गया है कि अगर कोई बच्चा उस रिलिजस शिक्षा को लेना नहीं चाहता है और दाखिल होना चाहता है तो उस को दाखिल नहीं किया जायेगा। यह मैं समझता हूं कि बिलकुल गलत बात है। मैं समझता हूं कि जिस बच्चे के माता पिता यह चाहते हों कि उस को रिलिजस शिक्षा न दी जाये तो दाखिला तो उस को

[श्री राधा रमण]

उस स्कूल में जरूर मिलना ही चाहिये और उस को उस शिक्षा को ग्रहण करने के लिये बाध्य नहीं किया जाना चाहिये । अगर वह स्कूल एफ्रुण्ड है, या रिकगनाइज्ड है या एफ्रूवल या रिकगनिशन लेना चाहता है तो उस को चाहिये कि वह अहद करे कि वह ऐसे बच्चों को दाखिल करेगा, उन को दाखिल होने से रोकेगा नहीं और बच्चों के लिये यह जरूरी नहीं होगा कि वे कम्पलसरिली उस एजूकेशन को हासिल करें ।

इन शब्दों के साथ मैं इस विधेयक का स्वागत करता हूं और आशा करता हूं कि ज्वायट कमेटी, जिन कमियों की ओर ध्यान दिलाया गया है, ध्यान देगी और उन को दूर करने का प्रयत्न करेगी ।

श्री प्रकाश वीर शास्त्री : उपाध्यक्ष जी, संविधान में प्राथमिक शिक्षा के लिये जो व्यवस्था आज से दस वर्ष पूर्व की गई थी, उस को अमल में लाने के लिये यह जो पहला पग आज उठाया जा रहा है, इसके लिये मैं शिक्षा मंत्री महोदय को धन्यवाद देता हूं परन्तु साथ ही साथ मैं एक हल्की सी शिकायत भी करना चाहता हूं ।

भारत में प्राय: यह शिकायत सुनने को आती है कि शासन की ओर से जो कुछ भी नई सुविधायें उपलब्ध की जाती हैं, वे प्राय : ऊपर से नीचे की ओर जाती हैं। मेरा अभिप्राय मोटी सी भाषा में यह है कि पहले उस के लिये शहर छांटे जाते हैं, फिर छोटे उपनगर छांटे जाते हैं, फिर कस्बों की बारी आती है और आखिर में जाकर गांवों का नम्बर आता है । उसी प्रकार का कुछ भाव और संकेत इस बिल में भी मिलता है । अच्छा होता कि संघीय क्षेत्रों के अन्दर जो और राज्य आते हैं, जैसे हिमाचल प्रदेश है, अंदमान, निकोबार है, मनीपुर है, त्रिपुरा है, जो कि शिक्षा की दृष्टि से भी तथा दूसरी दृष्टियों से भी पिछड़े हुए हैं उन को भी इस में आप सम्मिलित कर लेते और अगर आपने ऐसा कर लिया होता तो आप और भी अधिक धन्यवाद के पात्र बन सकते थे ।

दूसरी विशेष बात मैं यह कहना चाहता हूं कि हमारे देश में अब तक बालकों के समाज को एक बहुत ही उपेक्षा की दृष्टि से देखा जाता रहा है और अब तक की स्थिति कुछ इस प्रकार की रही है कि प्राइमरी शिक्षा हमारे देश की जिन हाथों में है वे स्वयं बहुत कच्चे हाथ हैं । कुछ दिन पूर्व मुझे राजस्थान के शिक्षा विभाग के डायरेक्टर का एक वक्तव्य सुनने को मिला था । मैं अगर भूल नहीं करता हूं तो उनका नाम डा० मथुरा लाल शर्मा है । उन्होंने एक स्थान पर अपने भाषण में यह कहा है कि हमारे राजस्थान में प्राइमरी शिक्षा जिन लोगों के हाथ में है, उनमें से १६,००० अध्यापक इस प्रकार के हैं कि जिन की अवस्था १८ से लेकर २१ वर्ष के मध्य में है । जो स्वयं अवस्था की दृष्टि से कच्चे हैं, वे कच्चे मस्तिष्कों का जिनको विकास का बुनियादी पत्थर रखा जाना है ज्ञान की दृष्टि से उनका निर्माण कर सकेंगे, मुझे स्वयं इसके अन्दर सन्देह दिखाई देता है । आज जब हम भारतीय संविधान के अनुसार इस प्रकार का पग उठाने की तैयारी कर रहे हैं तो अच्छा हो कि जो क्रम आप दिल्ली से आरम्भ करने जा रहे हैं उसमें प्रारम्भिक शिक्षा के लिए अनुभवी और इस प्रकार के अध्यापकों की व्यवस्था आप करें कि जिस के आधार पर उन छोटे मस्तिष्कों का आरम्भ से ही बहुत व्यवस्थित ढंग से निर्माण हो सके । हमारे देश के एक बहुत बड़े सन्यासी स्वामी विवेकानन्द हुए हैं । एक बार अमरीका में जब वह अपने देश के सम्बन्ध में कुछ जानकारी देने के लिए गये तो स्वामी जी जब भाषण दे कर मंच से नीचे उतरे एक अमरीकी महिला ने उनसे पूछा कि आप मुझे यह बतायें आप भारत में कहां पढ़े हैं ? साथ ही भारत के उस स्कूल या कालेज का पता भी लिखायें जहां पर कि

विवेकानन्द तैयार किये जाते हैं । वह उनके भाषण से इतना अधिक प्रभावित हुई थी कि उसको यह प्रश्न उन से करना पड़ गया । स्वामी जी ने उससे पूछा कि तुम किस को विवेकानन्द बनाना चाहती हो । उस महिला ने अपने बालक की ओर संकेत करके कहा कि इस बच्चे को मैं विवेकानन्द बनाना चाहती हूं । स्वामी जी ने पूछा कि इसकी अवस्था क्या है । उसने उत्तर दिया कि इसकी अवस्था करीब ११-१२ वर्ष है । स्वामी जी ने हंस कर कहा कि भारत में तो क्या दुनिया के किसी पर्दे पर भी इस तरह का कोई विद्यालय नहीं है जहां पर जा कर कि तुम्हारा बच्चा विवेकानन्द बन सके क्योंकि विवेकानन्द बनने की अवस्था तो ८-९ वर्ष तक की ही होती है । मैं यह बात इस दृष्टि से कह रहा हूं कि ८-९ वर्ष की अवस्था सम्भाल की अवस्था है और निर्माण की अवस्था है जितना अनुभवी हाथ उस अवस्था में मिलना चाहिए भविष्य निर्माण की दृष्टि से, उतने अच्छे अनुभवी हाथ आज हमारे प्राथमिक स्कूलों में प्राप्त नहीं हैं ।

तृतीय पंच वर्षीय योजना की रूपरेखायें समाचारपत्रों में प्रकाशित हो रही हैं और यह भी चर्चा का विषय बना है कि शिक्षा मंत्रालय की ओर से व्यवस्था की गई है कि हमें इतने करोड़ रुपये उस योजनाकाल में अनिवार्य प्राथमिक शिक्षा के लिए रखने हैं । जहां तक प्रोथमिक स्कलों के अध्यापकों का सम्बन्ध है, हमने यह रखा है कि जो अनट्रेंड अध्यापक है, उसको तो ४० रुपये प्रतिमास दिये जायेंगे और जो ट्रेंड हैं, उसको ५० रुपये प्रतिमास दिये जायेंगे । मैं समझता हूं कि इससे अधिक उपहास की बात और दूसरी नहीं हो सकती है । ४० या ५० रुपये प्रतिमास पाने वाला अध्यापक बच्चों के निर्माण के लिए क्या शक्ति लगा सकेगा ? ये वे बच्चे हैं जिन के हाथों में भावी भारत की बागडोर आने वाली है । हो सकता है कि नगरों में उनका स्तर आपने कुछ थोड़ा सा बढ़ाया हुआ हो लेकिन वह भी बहुत कम है । मैंने यह जानकारी हासिल करने का प्रयत्न किया है कि दुनिया के दूसरे मुल्कों में कौन से मुल्क में प्राथमिक स्कूलों के अध्यापकों को सब से कम वेतन मिलता है । मुझे पता चला है कि जापान में प्राथमिक स्कलों में पढ़ाने वाले अध्यापकों को सब से कम यानी १५२ रुपये ९ नये पैसे भारतीय सिक्के के अनुसार दिये जाते हैं । मुझे यह भी पता चला है कि जापान का शासन इस दृष्टि से अपने को कुछ थोड़ा सा हीन अनुभव करता है कि वह अपने प्राथमिक स्कूलों के अध्यापकों को इतना काम वेतन दे रहा है । लेकिन इसके बदले में वह और सुविधायें देता है, जैसे उनके बच्चों के लिए निश्शुल्क शिक्षा, रहने के लिए मकान, यातायात की सुविधायें इत्यादि । मैं चाहता हूं कि अब जब आप इस प्रकार का एक दृढ़ पग संविधान की प्रतिज्ञा के अनुसार उठाने की तैयारी कर रहे हैं तो उसके साथ ही साथ प्राथमिक स्कूलों के अध्यापकों के वेतनों और उनके माप-दंड को भी ऊंचा उठाने की दिशा में कुछ थोड़ा सा सजग हो कर आप कार्य करें ।

मैंने अभी कहा कि कच्ची अवस्था के छोटे बच्चों के अबोध मस्तिष्कों का वे व्यवस्थित रूप से निर्माण कर सकेंगे, इसमें मुझे सन्देह है और वह इस दृष्टि से है कि अध्यापकों को हमारे यहां पर आचार्य कहा जाता है और आचार्य की व्याख्या यह है "आचारं ग्राहयतीति आचार्यः" यानी जो चरित्र निर्माण की शिक्षा देता है, उसको आचार्य कहा जाता है । हमारे यहां पर वैदिक परम्परा के अनुसार जब बच्चे का विद्या ज्ञान आरम्भ होता है तो आचार्य सब से पहली बात विद्यार्थी को यह कहता है :—

"मान्यवद्यानि कर्माणि तानि
त्वयोपास्यानि नो इतराणि"

इसका मतलब यह है कि अगर हमारे अन्दर कोई इस प्रकार के कर्म हों जो निन्दनीय या हेय हों तो उनको दृष्टि उठा कर न देखो

[श्री प्रकाश वीर शास्त्री]

बल्कि गुणों को ग्रहण करने का प्रयत्न करो। मैं चाहता हूं कि अनिवार्य प्राथमिक शिक्षा का पहला पग जो राजधानी दिल्ली से उठाने की तैयारी हम कर रहे हैं तो इस दिशा में भी कि प्राथमिक शिक्षक चरित्रवान और अनुभवी हाथों में हों इस पर भी आप व्यवस्थित ढंग से विचार करें, यह मेरा निवेदन है।

एक विशेष बात इस प्रकरण में मैं यह कहना चाहता हूं कि आजकल कुछ इस प्रकार की परम्परा चल पड़ी है कि छः घंटे बच्चा स्कूल में रहता है। जब वह इतने समय तक स्कूल में रहता है तो इसका परिणाम यह होता है कि माता पिता कुछ निश्चित से हो जाते हैं और समझते हैं कि निर्माण का काम अध्यापक का है। लेकिन अध्यापक यह कहता है कि मेरे पास तो यह केवल छः घंटे ही रहता है और जितना कुछ हम कर सकते हैं करते हैं लेकिन जिन के हाथों में यह १८ घंटे रहता है, वे हमारे साथ कुछ सहयोग नहीं करते हैं और इसका परिणाम यह होता है कि माता पिता अध्यापक को दोषी ठहराते हैं और अध्यापक माता पिता को। इस बीच जो बच्चा है उसका जितना व्यवस्थित निर्माण होना चाहिए, इस प्रकार से नही हो पाता। मैं चाहता हूं कि शिक्षा मंत्रालय की ओर से इस प्रकार की कोई नई परम्परा आरम्भ की जाये जिससे कि वर्ष में दो, तीन या चार बार अध्यापकों और माता पिताओं का इस प्रकार का कुछ मिलन हो कि जो अध्यापक हैं वे बच्चों के सम्बन्ध में माता पिता को जानकारी दें। और माता पिता अपने बच्चों की प्रवृत्ति के सम्बन्ध में अध्यापकों को जानकारी दें, इस प्रकार की प्रवृत्ति बढ़नी चाहिए।

तीसरी बात जिस की ओर हमारे मित्र ने संकेत किया था वह पब्लिक स्कूलों के सम्बन्ध में है। भारतवर्ष के लिए यह एक लज्जा की सी बात होती चली जा रही है कि जिनके पास पैसा है, जिन के पास धन है, वे आज अपने बच्चों को नैनीताल, मसूरी या और कहीं भेज कर उन पर २००-२०० या १५०-१५० रु० व्यय कर सकते हैं। एक ओर आप उन बच्चों की कल्पना कर सकते हैं जिन को ५० रु० प्रति मास लेने वाले अध्यापक पढ़ाते हैं और दूसरी ओर उन विद्यालयों की कल्पना कर सकते हैं जिन में २००, २०० और १५०, १५० रु० प्रतिमास दे कर बच्चे पढ़ाये जाते हैं। हमारे प्राचीन ऋषियों ने जब शिक्षा आरम्भ की थी तो उस का सब से पहला आधार समानता रखा। शिक्षा के लिए पांच सकार हमारे यहां रखे गये :

"समानता, सरलता सामोत्यं गुरुशिष्ययो। ।
स्वाधीम्यं संयमश्चैव सकाराः पंचमस्तदा ।।"

इस शिक्षा के पांच मूलभूत और आधारभूत सकार हैं। जिन में पहला मूलभूत आधार है समानता। समानता का अभिप्राय इस प्रकार का है कि बाल्मीकि के आश्रम में अयोध्या के चक्रवर्ती राजा का लड़का राम जहां शिक्षा प्राप्त करता है उसी के बगल में आसन पर बैठ कर अयोध्या के गरीब मजदूर का लड़का भी शिक्षा प्राप्त करता है। सांदीपनी ऋषि के जिस आश्रम में बैठ कर द्वारका के राजा का लड़का कृष्ण चन्द्र शिक्षा प्राप्त करता है वहीं गरीब ब्राह्मण का लड़का सुदामा भी उसी आसन पर बैठ कर शिक्षा प्राप्त करता है। तो शिक्षा का मूल आधार है समानता। एक ओर २०० रु० प्रति मास एक बच्चे पर व्यय करने वाले स्कूल हैं और दूसरी ओर वे स्कूल हैं जहां अध्यापक को ५० रु० प्रति मास वेतन दिया जाता है। आप शिक्षा क्षेत्र को मूलभूत बिगड़ा रूप देते चले जा रहे हैं। जब आप समाजवादी समाज के निर्माण करने के लिए प्रयत्नशील हैं तो मैं चाहता हूं कि इस पहले स्तर की शिक्षा की ओर भी ध्यान दिया जाय।

इस के बाद एक चीज विशेष रूप से कह कर मैं अपने वक्तव्य को उपसंहार की ओर ले जाना चाहता हूं। आप ने इस में धर्म शिक्षा की भी चर्चा की। जैसा मैं ने

आरम्भ में ही कहा कि जो बच्चों की छोटी अवस्था है जो प्राइमरी स्कूलों में व्यतीत होती है उस में बच्चों के मस्तिष्क में जीवन की बुनियादी बात रखी जाती है क्योंकि ६ वर्ष की अवस्था तक बच्चों के हृदय में जो संस्कार डाल दिये जाते हैं वे चिता तक जाते हुए छटा नहीं करते । ७५ प्रतिशत संस्कारों का निर्माण ६ वर्ष की अवस्था के पहले पहले हो जाता है, ऐसा हमारे यहां के पुराने ग्रंथों में लिखा हुआ है । आज हमारे देश में उन मस्तिष्कों में चलचित्रों आदि द्वारा भ्रष्टाचार और अन्य बुराइयां आती चली जा रही हैं । इस चीज का बहुत बड़ा कारण यह है कि मनुष्य धर्म से दूर होता चला जा रहा है । आप ने इस बात का अनुभव किया और अनुभव करके श्रीयुत श्री प्रकाश की अध्यक्षता में एक कमेटी भी इस के लिए बिठलाई । उस कमेटी ने आप को रिपोर्ट भी दे दी है । सम्भव है कि आप आगामी अधिवेशन में उस को चर्चा का विषय बनायें और कुछ इसी प्रकार से उस को व्यवहारिक रूप दें । लेकिन मैं चाहता हूं कि उच्च श्रेणियों की अपेक्षा जो छोटी श्रेणियों के बच्चे हैं, भले ही आप उस को किसी रूप में रक्खें, मैं किसी बात के लिये आग्रह नहीं करता परन्तु प्रारम्भिक शिक्षा का स्वीकृत आधार, सर्वमान्य आधार जो भी आप रक्खें उस में ऐसा अवश्य होना चाहिये कि छोटे क्लासों में पढ़ने वाले जो बच्चे हैं उन को धर्म का ज्ञान, अपनी परम्पराओं का, नैतिकता का, ईश्वर का ज्ञान हो ताकि वे भावी जीवन सुसमय व्यतीत कर सकें ।

श्री श्रीनारायण दास (दरभंगा) : उपाध्यक्ष महोदय, सदन के सामने दिल्ली प्रारम्भिक शिक्षा विधेयक को प्रवर समिति को सुपुर्द करने का जो प्रस्ताव उपस्थित हुआ है मैं उस का समर्थन करता हूं । मेरा ख्याल है कि जिस दिन हिन्दुस्तान में बालिग मताधिकार का नियम बनाया गया और प्रजातंत्र की स्थापना की गई उसी दिन इस प्रारम्भिक शिक्षा को निशुल्क और अनिवार्य कर देना चाहिये था । यह बात सही है कि इसे करने में बहुत सी कठिनाइयां थीं, लेकिन मैं समझता हूं कि उन कठिनाइयों का मुकाबला हमें बहादुरी के साथ करना चाहिये था, और प्रजातंत्र को सफल बनाने के लिये यह सब से बड़ा प्रयत्न होता । लेकिन ऐसा करना अभी तक सम्भव नहीं हो सका । आज भी जो विधेयक हमारे सामने है उस में जो योजना है उस में क्रमशः इस काम को करने का इरादा रक्खा गया है । खैर, देर आयद दुरुस्त आयद । यद्यपि इस विधेयक का स्कोप दिल्ली तक ही सीमित है लेकिन मेरा ख्याल है कि केन्द्रीय सरकार ने यह निश्चय कर लिया है कि तृतीय पंच वर्षीय योजना के अन्दर सारे देश में विभिन्न राज्यों के सहयोग से इस स्कीम को पूरा किया जायेगा ।

इस सम्बन्ध में जो सब से पहली बात मैं कहना चाहता हूं वह यह है कि इस विधेयक का जो नाम रक्खा गया है : "दिल्ली प्राइमरी एजुकेशन बिल," उस के अन्दर मेरे ख्याल से जो प्राविजन्स हैं उन में विशेष रूप से महत्व है निःशुल्कता और अनिवार्यता का । इस लिये उस का नाम अगर "दिल्ली निःशुल्क और अनिवार्य शिक्षा विधेयक" रक्खा जाता तो उस से एक नया आकर्षण पैदा होता । इस बिल को पढ़ने से तो यही मालम होता है कि इस का मुख्य उद्देश्य यह है कि शिक्षा को निःशुल्क और अनिवार्य किया जाय । प्राइमरी शिक्षा तो अभी भी सारे देश में चल रही है, लेकिन निःशुल्कता और अनिवार्यता का जो सम्बन्ध है, वह इस विधेयक के नाम से स्पष्ट नहीं होता । इस लिये मैं समझता हूं कि इस का नाम जैसे मैंने बतलाया है उस तरह से रक्खा जाना चाहिये था ।

इस के सम्बन्ध में जो दूसरी बात म कहना चाहता हूं वह यह है कि हमारे लिये यह बहुत ही विचार का विषय है कि क्या कारण है कि आज भी जब हम अपने देश में शिक्षा को निःशुल्क और अनिवार्य करने जा रहे हैं, तब शिक्षा जैसे विषय में हमें दंड की

[श्री श्रीनारायण दास]

व्यवस्था करनी पड़ती है । अगर कोई नागरिक अपने बच्चे को खुशी के साथ पढ़ने के लिये नहीं भेजता है तो क्यों नहीं भेजता है, यह हमें सोचना चाहिये । मैं समझता हूं कि हमारे देश की जो प्रणाली है, हमारी जो सामाजिक प्रणाली है उस में कोई गम्भीर दोष है, जिस की वजह से शिक्षा की जैसी व्यवस्था हम करने जा रहे हैं उस में हम को इस लिये किसी नागरिक को दंड देना पड़ेगा कि वह अपने लड़के को या लड़की को स्कूल में नहीं भेजता है । मैं समझता हूं कि हम जो विधायक यहां बैठे हुए हैं उन के लिये यह सोचने की बात है कि क्या कारण है कि आज इस १९६० ई० में जब कि राज्य की तरफ से अनिवार्य और निःशुल्क शिक्षा की व्यवस्था करने हम जा रहे हैं तो हमें इस बात का ख्याल होता है कि अगर हम इस में दंड का विधान नहीं रक्खेंगे तो नागरिक अपने बच्चों को स्वेच्छा से पढ़ने के लिये नहीं भेजेंगे । हमारे देश की जो आर्थिक व्यवस्था है, हमारे देश की जो सामाजिक व्यवस्था है और हम ने अब तक स्वतंत्रता प्राप्ति के बाद जो कुछ भी व्यवस्था की है, उस के होते हुए भी संविधान में हम ने एक तरह से जो मुख्य उद्देश्य माना है कि सब को बराबरी का मौका दिया जायेगा, यह कागज में ही है । बराबरी का मौका हम न तो अपनी शिक्षा संस्थाओं में दे सके हैं न विकास में दे सके हैं और न बेकारी और रोजगार की समस्या को हल करने में दे सके हैं । यह जो कहा गया है कि सब को बराबरी का मौका दिया जायेगा यह केवल कहने की ही बात है । यह सिद्धान्त की बात है, लेकिन व्यवहार में बिल्कुल नहीं आई है । यही कारण है कि मुझे इस विधेयक को पढ़ने के बाद दुःख होता है कि इस में कहा गया है कि गरीब आदमी अगर किसी वजह से अपने लड़के या लड़की को स्कूल नहीं भेज सकेगा, तो उस पर २ रु० जुर्माना किया जायेगा । आज वह खाने के लिये मोहताज है उस के लिये अन्न नहीं है, बच्चे से मदद ले कर, बकरी चरवा कर, मवेशी पाल पोस कर अपना जीवन निर्वाह करता है, अगर किसी वजह से वह अपने बच्चे को स्कूल नहीं भेज सकेगा तो जुर्माना क्या होगा ? २ रुपया ही जुर्माना होगा, लेकिन देने के लिये लायेगा कहां से यह मेरी समझ में नहीं आता है । जो गार्जियन सुबह से ले कर शाम तक मेहनत करता है, जो स्त्री सुबह से शाम तक मेहनत करती है, फिर भी वह भर पेट भोजन अपने लिये मुहैया नहीं कर सकती है । ऐसे आदमी भी हमारे देश में हैं जो काम करना चाहते हैं, लेकिन हम उन को काम नहीं दे पाते हैं और इसी लिये वे भखे रहते हैं। ऐसे बच्चों के लिये हम सिर्फ फीस माफ करने का इन्तजाम करने जा रहे हैं। उन को अनिवार्य रूप से अपने बच्चों को पढ़ाना होगा । यह खुशी की बात है कि आप उन से फीस नहीं लेंगे लेकिन पढ़ने में केवल फीस की ही बात नहीं है, उस में किताब का भी खर्च आता है, जीवन निर्वाह के दूसरे साधन आते हैं । स्कूल में बच्चा पढ़ने जायगा तो उसे अच्छे कपड़े चाहियें, फटे चीथड़े पहन कर वह स्कूल में नहीं जा सकता है । इस लिये मैं समझता हूं कि हम को गम्भीरता पूर्वक विचार करना चाहिय, इस बिल को लागू करने के पहले कि केवल निःशुल्क और अनिवार्य शिक्षा विधेयक पास करने से काम चलने वाला नहीं है । मैं समझता हूं कि जब आप निःशुल्क शिक्षा करते हैं तो गरीब बच्चों के पढ़ने के सम्बन्ध में जितना भी खर्च होता हो, वह स्टेट को देना चाहिये । दूसरे लोगों से, जो देने लायक हैं, भले ही आप वसूल कीजिये, टैक्स लगाइये लेकिन अगर आप चाहते हैं कि गरीबों के बच्चे स्कूलों में पढ़ें तो न केवल आप को उन से फीस ही लेनी चाहिये बल्कि फीस के साथ साथ किताबों का दाम, कपड़े का दाम, स्कूल के अन्दर आने से उन का जो खर्च बढ़े, उस को समाज को उठाना चाहिय । अगर समाज इस खर्च को नहीं उठा सकता है तो अनिवार्य और निःशुल्क शिक्षा करने का आप को

अधिकार नहीं है। इसलिये यह जो दंड विधान इस विधेयक में किया गया है मैं समझता हूं कि उसे नहीं होना चाहिये था। यदि वह न होता तो अच्छा होता। आप लोगों में प्रचार करें, उन को समझावें तो निश्चित रूप से कौन ऐसा गार्जियन होगा जो अपने बच्चे को अनपढ़ रखना चाहेगा। मजबूरी से, चूंकि वह स्कूल में बच्चे को नहीं भेज सकता है, गरीब होने के कारण, इसलिये अगर इस में आप दंड का विधान पहले से न रक्खें तो एक अच्छा उदाहरण होगा और लोगों के लिये भी एक अच्छा काम होगा।

इस के सम्बन्ध में मैं एक बात यह कहना चाहता हूं कि यहां पर टैक्स्ट बुक्स की चर्चा आई है। अब पहले पुराने जमाने में ७, ७, ८, ८ और १०,१० साल तक कोर्स में वही टक्स्ट बुक लगा करती थी और इस से खास तौर पर ऐसे गरीब बच्चों के माता पिताओं को बड़ी सुविधा रहती थी क्योंकि हर साल उनको किताब खरीदने के वास्ते पैसा खर्च नहीं करना पड़ता था और होता यह था कि एक ही किताब में गरीब के कई बच्चे कई साल तक काम चला लिया करते थे और आज जो यह दिक्कत हो गई है कि हर साल कोर्स की किताबें बदल दी जाती हैं उस की वजह से गरीबों को बड़ी कठिनाई पड़ती है क्योंकि किताबों के वास्ते उन के पास पैसा नहीं रहता है और वे इस स्थिति में नहीं होते कि हर साल वे नई किताबों पर रुपया सर्फ कर सकें। आज देखने में आता है कि हर साल कोर्स की किताबों में फेर बदल कर दिया जाता है वैसे देखा जाय तो सिर्फ टेक्स्ट बुक का नाम बदल दिया जाता है केवल उस का ढांचा बदल दिया जाता है लेकिन देखा जाय तो चीज वही है। मैं समझता हूं कि यह चीज बहुत खतरनाक है। क्योंकि इससे गरीबों को अपने बच्चों को पढाने अत्यधिक कठिनाई कहसूस होती है।

आप ने इस बिल में यह व्यवस्था रक्खी है कि जो शख्स अपने बच्चे को प्राथमिक शिक्षा नहीं दिलवायेगा उस को दंड दिया जायेगा। अब आप ने जो यह दंड की व्यवस्था और जुर्माना करने की व्यवस्था रक्खी है तो आखिर वह गरीब मां बाप यह दो रुपये आप को जुर्माना देने के लिये कहां से लायेंगे? अब अगर वह जुर्माना अदा करने की स्थिति में न होगा तो उस को पकड़ कर जेल में भेज दिया जायेगा। मैं यह चीज स्पष्ट कर दूं कि मैं ऐसे ग रीब लोगों के वास्ते यह जो दंड देने और जुर्माना करने की व्यवस्था की जा रही है उस को कुछ उचित नहीं समझता!

उपाध्यक्ष महोदय : अब माननीय सदस्य अपना भाषण समाप्त करें।

श्री श्री नारायण दास : वैसे मुझे अभी कहना बहुत कुछ था लेकिन चूंकि आप का मुझे समाप्त करने का आदेश मिल चुका है इसलिय मैं और अधिक न कह कर आखिर में यही कहूंगा। जैसे कि हमारे बहुत से भाइयों ने कहा है इस में बहुत से कारण दिये हैं जिन के होते हुए लड़के को अनिवार्य रूप से स्कल जाने के लिय बाध्य नहीं किया जायगा और मैं समझता हूं कि यह मुनासिब ही है क्योंकि जब तक हम अपने देश में लोगों का आर्थिक स्तर उन्नित नहीं करते, गरीबों की आर्थिक स्थिति में सुधार नहीं करते और बेकारों को काम पर नहीं लगाते तब तक एसे गरीब लोग जोकि बच्चों को स्कूल में पढ़ाने का खर्चा नहीं दे सकते उन को जबर्दस्ती अपने बच्चों को स्कूल भेजने के लिये बाध्य करना उचित न होगा। मैं समझता हूं कि ऐसे ग रीबों को रिलीफ मिलनी चाहिये और जब तक हम इन बातों का पूरा इन्तजाम नहीं कर लेते तब तक उन के साथ जबर्दस्ती करना और उन क। दंड देना और जुर्माना करना ठीक न होगा। आखिर वह गरीब जिस के कि पास खाने तक को पैसा नहीं है वह आप को यह १, २ रुपया प्रतिदिन जुर्माना कहां से अदा करेगा? मेरी समझ में आज की वर्तमान स्थिति में

[श्री श्रीनारायण दास]

इस तरह की दंड की व्यवस्था रखना एक तरह से गरीबों के साथ अन्याय ही करना होगा और मेरा आग्रह है कि इस तरह का दंड देने का नियम नहीं बनना चाहिये । इन शब्दों के साथ मैं इस विधेयक का समर्थन करते हुए यह कहना चाहूंगा कि खास कर हिन्दुस्तान जैसे देश के अन्दर जहां कि गरीब लोगों के पास तन ढांकने को कपड़े तक भी नहीं हैं उन को आर्थिक तौर पर ऊपर लाने के बाद ही इस विधेयक को लागू किया जाये।

श्रीमती लक्ष्मी बाई (विकाराबाद) : मुझे भी पांच मिनट का समय देने की कृपा की जाये ।

Shri D. C. Sharma: Mr. Deputy-Speaker, I think very greatly of this Bill, because it confers a great right on the children of India. To begin with, we are giving that right to the children of Delhi and I hope in a few months' time or in a year's time that right will be coferred upon every child of India, a child who is between the ages of 6 and 11. This right, I think, has been long overdue and I am glad that we have found it possible to give this right to our children today. Education cannot exist in a vacuum. Education is not something which can be divorced from the social, economic and administrative set-up of the country. What is the set-up in which we are living? This Bill is merely the bare bones of education and, I tell you, if we are doing that, we are cheating the children of India. Nothing can be worse than this. I feel that along with the bare bone of education, education should have flesh, education should have blood, and education can have that only if the social context of education has been recognized, the economic consequence of education has been recognized and the general climate of our country is recognized.

What is the general climate of our country? We are living in a Welfare State? I ask myself: is this Bill meant for a Welfare State? Certainly not. Unless the realities of this Bill are related to the exigencies of the welfare State, I think this Bill loses 90 per cent of its potency and efficacy. How can that be done? That can be done only if we insist upon a certain quality in our education. Mere quantitative expansion of education is no good. It is leading us nowhere.

Now, what is an approved school? There are schools in Delhi which are being located in tents. These are approved schools. There are schools in Delhi which declare a holiday when there is a rain or a hailstorm. They are approved schools. What is an approved school. I want to know from you, Sir, because I am adressing you. What is the definition of an approved school? An approved school is one where the teachers have not been paid for six months in Delhi.

An approved school is one where you find that students have been overcharged the fees and they are trying to get back their fees. Do we want our children to go compulsorily to these approved schools? I think if I were a father and I had a son six years old who could be sent to a school, I would say, 'Please do not go to school'! I would rather pay the fine and go to jail than send my children to a school like that.... (*Interruption*).

Therefore I submit very respectfully that you must define what you mean by 'approved school', what kind of building it should have, what kind of furniture it should have, what kind of teachers it should have and what kind of amenities it should have for children. My hon. friends had been talking about mid-day meals for children. Why do we have to talk about that? Our hon. Prime Minister has been talking about that. All these things should be there in the Bill. If you cannot bring it within the body of the Bill, I think you should kindly bring it within the rules which you are going to have so far as delegated legislation is concerned.

Cheating is bad in all cases and in all circumstances, but to cheat the rising generation, to cheat our children is the biggest crime that we can perpetrate..... (*Interruption*). I would say that something should be done. We have to remove this defect. That is the first point.

The second point that I want to make is that we should have one type of education for all our children. I think basic education is the national pattern of education. But then you have so many different patterns of education in the country. I think we should decide upon what kind of education we are going to give to our children. Along with that, I want to know whether that kind of pattern is going to be there for all.

I read about Japan. There the Emperor's son and the washerman's son go to the same school. I am not one of those who want the public schools to be closed. I am not one of those persons.

An Hon. Member: But I am.

Shri D. C. Sharma: You are. You do many mad things. But I do not do that. What I was submitting was that the Emperor's son goes to the same school as the cobbler's son. I would like that we should do something of that kind. There should be perfect democracy so far as the attendance of children at school is concerned. That should be like that. I would say that in the first five years of life you should make it compulsory for every boy..... (*An Hon. Member*: And girl.) whether he is the Prime Minister's son or the President's son to go to the same school, otherwise our democracy will be a farce and we will not be able to build up the right type of man.

The next point I want to make is that exemptions sometimes are very dangerous. Sometimes the exemptions are like the tail which starts wagging the dog. I would therefore, say that these exemptions should be done away with. If you are going to have any exemptions, those exemptions should be subject to revision by some authority which is the highest authority in education.

Another point which I want to make is that so far as the grant is concerned, we have clause 19, which says:

> "If a scheme submitted by a local authority is sanctioned under sub-section (4) of section 3, the State Government shall bear such percentage of the recurring and non-recurring cost of the scheme as it may from time to time determine."

I think, it is a very very vague thing and you cannot have education under those circumstances. I think education should be a charge of the State and therefore education grants should be given as liberally and as generously as possible. There should be a provision here that the State will meet all the charges of education in primary schools minus those which accrue from fees and other things.

Mr. Deputy-Speaker: The hon. Member's time is up.

Shri D. C. Sharma: One minute more Sir:

Then there is another thing here.

> "No person shall employ a child in a manner which shall prevent the child from attending an approved school."

I welcome this because I know that child labour is practised in my country. Some hon. Member was talking about bidi workers. I think the bidi workers are the most sweated form of labour in my country and if I have the power I would close down most of these bidi factories.....

An Hon. Member: Do away with them.

Shri D. C. Sharma:..... because in those bidi factories it is children who are brought to work and those children are sometimes brought there and are asked to quit whenever any

[Shri D. C. Sharma]

inspector comes. So I say that it is a good provision. But some details should be given here so that nobody can take shelter behind these general words.

With these remarks I welcome this Bill.

Mr. Deputy-Speaker: I am sorry that some hon. Members could not be given a chance. The hon. Minister.

श्रीमती लक्ष्मी बाई (विकाराबाद) : मुझे पांच मिनट का समय दिया जाए।

उपाध्यक्ष महोदय : दूसरे बिल पर आप बोल लें, वह भी बच्चों का है, मैं अभी आपको वक्त नहीं दे सकता क्योंकि मंत्री जी को जाना है।

Dr. K. L. Shrimali: Mr. Deputy-Speaker, Sir, the present Bill has a very limited scope. It is confined only to the Union territory of Delhi. But it is natural that the hon. Members should have referred to the broader problems and should have also expressed anxiety as to what is going to happen to the rest of the country. I had already said that it will be our endeavour to recommend to the State Governments to introduce similar legislation as soon as possible. In fact, I may take the House into confidence and say that we are giving the highest priority to the introduction of free and compulsory education in the next Plan, that is, the Third Five Year Plan. I hope that the work will not suffer on account of lack of financial resources.

I think I share the feelings of various hon. Members who had said that when we introduce compulsion we have to take into account the social and economic conditions of our people. Compulsion becomes meaningless for semi-starved and semi-naked children. In order to make compulsion effective in education we should also make arrangements for mid-day meals, clothes and text books because millions of our children are deprived of these basic needs. But we have also to examine whether the State can take the full responsibility in this matter.

As far as the Central Government are concerned, they are discharging the responsibility to their best capacity and they will give financial assistance to the State Governments to implement this directive of the Constitution. But an effort has also to to be made by State Governments by levying education cess or by making other provisions so that they can also supplement the effort of the Central Government.

As far as these problems of mid-day meals, clothes, uniforms for children and textbooks are concerned, they are all essential and they must be provided for. But in this matter all the agencies, the community, the local authorities, the State Governments, the Central Government—all will have to pool their efforts and will have to act as partners in this great adventure. It is only then that we can fulfil this dream of ours and we can really fulfil our social objectives. In this matter I share the feelings, hopes and aspirations of the rest of the hon. Member and I hope that this is a beginning of the great adventure which we have undertaken.

With regard to this Bill some points have been raised. Hon. Member, Shri Barrow, has raised the point whether there is any provision for giving directions to the local authorities and what would happen if the local authorities are not able to prepare the schemes and implement this programme.

This Bill has to be read along with the Delhi Municipal Corporation Act, 1957. Section 487 provides for the giving of directions by the Central Government, and section 488 says how

they can be enforced. Section 489 is also important in this respect. Therefore, there is already a provision for giving directions to the local authorities. If they do not prepare the schemes—I have no reason to doubt that the local authorities will not undertake this programme, but if they do not—there is already a provision for giving directions, and, therefore, it was not necessary to make separate provision in this Bill.

I was rather surprised that Shrimati Renu Chakravartty raised objection to clause 9 which says:

> "No person shall employ a child in a manner which shall prevent the child from attending an approved school."

I cannot see how anybody can take exception to this provision. If we consider that it is the right of every child to have the minimum necessary education in a civilised society, obviously, we have to create conditions under which a child cannot get that education. If there are conditions under which a child cannot get that education, then we have, by legislation, to help the child in getting the minimum necessary education. It does not prevent the child from seeking any kind of employment. Personally, I would like to see the day when the children between the ages of six and fourteen can devote all their time to education. But we also know that in our social and economic conditions, the child is an important factor in the economic life of the family. This clause does not prevent a child from seeking employment, but it certainly prevents a child from seeking employment in a manner which will prevent him from attending a school. I think that should be made clear.

In fact, in Delhi, in the rules that we are drafting under this Bill we are making provision for part-time education. The vast majority of the children in the rural areas either do some kind of work for the family or due to economic conditions, take up some kind of employment. It is not our intention that the children should be deprived of that opportunity or that anybody who gives employment to the children should be punished. But we certainly propose to take action against those agencies which employ the children in a manner which would prevent them from having even the part-time education. And part-time education is going to be an important programme in this whole scheme of compulsory and free education.

Clause 7 and the various sub-clauses in it came in for a great deal of criticism. It was suggested that the children should not be given any exemption at all. I am in general agreement with this view that as far as possible no child should be exempted from attending a school. But we have also to look at it from the practical aspect. There may be certain conditions under which a child may not be able to attend a school. We have to be idealistic, but we have to approach the problem also in a practical manner. In this clause, certain situations have been enumerated under which it may not be possible for the child to attend school. Of course, if there are no approved schools in the area, obviously compulsion cannot be introduced. It will be the duty of the local authority to establish a school before they can make it compulsory. Education cannot be made compulsory unless some kind of approved schools exist in that area. This is obvious.

Dr. M. S. Aney (Nagur): In certain clauses, the possibility has been left of the period of compulsion differeing in diferent States and in different schools also. Does the hon. Minister not think that there should be some kind of uniformity as a necessary condition for the proper progress of this compulsory education?

Dr. K. L. Shrimali: If I have been able to follow the point, the hon. Member probably desires that there should be uniformity all over the country with regard to the

[Dr. K. L. Shrimali]

duration, that is, the duration of the elementary stage or the period for which the children have to be under this compulsion.

In this matter, the last say will have to be left to the State Governments. The directive in the Constitution is clear that free and compulsory education should be for the children between the ages of six and fourteen. In our present economic conditions, we have unfortunately come to the conclusion that we do not have adequate financial resources to make education free and compulsory for that age group. Therefore, we have reduced the target, and we are advising the State Government to make it free and compulsory at least for the age group six to eleven, and I hope that as we make it compulsory for Delhi, the other States will also follow the same pattern. But if some State Government can find additional resources, certainly we would not like to suggest to them that they should sit back till the other States also have gone forward. In fact, if they can find additional resources, we would certainly welcome it; we shall certainly welcome if any State goes forward in this direction.

There was also a proposal or a suggestion that there should be no private approved schools. I am afraid I have not been able to understand that argument. There is nothing in the Constitution which debars anybody or any agency or any society or any community to establish a private institution. I do not understand under what provision we can prevent anybody from having a school of his own liking or his own choice. There is nothing in the Constitution which empowers Government to stop these schools or to close down these schools. In fact, if we have some of these voluntary institutions and voluntary agencies, the burden of the State is lessened. At this time when we require all our resources for the expansion of education, it would be highly undesirable also, to discourage the voluntary agencies. In fact, it is the policy of the Government to encourage voluntary agencies as much as possible so that they can share to some extent the burden of Government in this mater.

Shri Sinhasan Singh raised the question with regard to neglected children and asked what would happen to the children who have no parents or who are not being owned by anybody. Immediately after this motion is passed, I shall be moving the motion for concurrence in regard to the Children Bill which will take care of the neglected children.

As far as the other Union Territories are concerned, I have already given an assurance to the House that in the near future, I shall bring forward a Bill which will cover the Union Territories also. The reason why we have not included the other Union Territories within the purview of this Bill is that there are certain difficulties with regard to the tribal areas.

Whatever we may say, it is a reality to be faced that it is not possible to introduce compulsion among the tribal people right away. We would certainly like to make education available to them as early as possible, but I am very doubtful whether compulsion will yield any fruitful results.

Shri Radha Raman: Can we not have a Bill in which we exclude these areas, but which covers the rest?

Dr. K. L. Shrimali: As I said, I am proposing to bring forward a Bill for that purpose.

The question was also raised with regard to raising the quality of education. This is an eternal question—quality and quantity. In a democracy, there is always pressure for quantitative expansion. We must continue to expand education so that it is accessible to all the children of the community. At the same time, democracy cannot function effectively unless we improve the quality of education. Therefore, these rival claims must be reconciled and while we expand our education, we must also try to improve the quality. So I am in

general agreement with the Members that when we are expanding education, we should not neglect the quality and the standards in any way.

I do not agree with Shri D. C. Sharma who said that the conditions of schools in Delhi were so horrible that he would never send his child to a school here. It is true that on account of various reasons some of the schools have been in tents and the condition of some of the schools has not been satisfactory. But conditions have considerably improved during the last two or three years. New buildings are being put up and within a couple of years there will be no tents in Delhi; we will have proper school buildings for all the schools, and even Shri D. C. Sharma might like to send his child to those schools.

Shri Radha Raman: He has no child.

Dr. K. L. Shrimali: By improving the quality of teachers, we can improve the educational system. Shri Prakash Vir Shastri and other Members rightly stressed the importance of improving the quality of teachers. Government are fully aware of this. In fact, in our whole programme, we have attained the highest importance to improvement of the quality of teachers. At present, we are giving cent per cent financial assistance to State Governments to expand their teacher-training facilities through teacher-training institutions to be set up. I hope the House will appreciate the effort which the Government of India are making in this direction.

Shri Barrow: What about the responsibility for paying good salaries? That is the point.

Dr. K. L. Shrimali: The Government of India have made some efforts in this direction, though they have not given very good results. But as far as we are concerned, we have told the State Governments that we will bear 50 per cent. of the expenditure if the State Governments are prepared to bear the balance of 50 per cent. But many of the State Governments have not come forward to increase the salaries, but some of them have. But the increament has not been very substantial.

Shri Sinhasan Singh: Is it under contemplation of Government to see that no teacher is paid less than a *chaprasi*?

Dr. K. L. Shrimali: I do not see why we should always compare the teacher with the *chaprasi*. The *chaprasi* should have his minimum wages. Teachers also must be given minimum wages. Both the *chaprasis* as well as teachers exercise certain functions in society. Therefore, I personally do not like this kind of comparison, that the teachers are being paid less than the *chaprasis*. We must pay teachers higher salaries if we want to attract talented persons into the teaching profession. The Government of India on their part have made an earnest effort during the last three or four years to improve the salaries of teachers. We have told the State Governments that we would pay 50 per cent of the expenditure, if they can also find the balance 50 per cent. Some State Governments have increased the pay, but we are not satisfied with the increment. It is our continuous effort to improve the salaries of teachers because I am convinced that no educational reform is possible in this country unless we have better qualified teachers in the teaching profession.

Shri C. R. Pattabhi Raman: There is also the question of housing. In most cities, the housing problem is there.

Dr. K. L. Shrimali: Shri Shree Narayan Das referred to the penalty clause. I think it is necessary. In fact, the whole of this programme will be ineffective unless some kind of penalty is there, unless people realise that if they do not send their children, they will have to pay some kind of penalty. At the same time, I must make it clear that the whole emphasis of this Bill is on educating

[Dr. K. L. Shrimali]

public opinion and parents and not on punishing the parents.

I should not like to take more time of the House. I hope the various suggestion made by hon. Members will be given full consideration by the Joint Committee.

Mr. Deputy-Speaker: The question is.....

Shri Sinhasan Singh: I want to ask only one question.

Mr. Deputy-Speaker: That would take time.

The question is:

"That this House concurs in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to provide for free and compulsory education for children in the Union Territory of Delhi made in the motion adopted by Rajya Sabha at its sitting held on the 14th April, 1960, and communicated to this House on the 16th April, 1960 and resolves that the following members of Lok Sabha be nominated to serve on the said Joint Committee, namely, Shri Amjad Ali, Shri M. Ayyakannu, Shri Chun Lal, Shri Shankarrao Khanderao Dige, Shri V. Eacharan, Shri Aurobindo Ghosal, Shri Kanhu Charan Jena, Shri Nemi Chandra Kasliwal, Shri Chhaganlal M. Kedaria, Shri N. Keshava, Shri Baij Nath Kureel, Shri Nibaran Chandra Laskar, Shri N. B. Maiti, Shri Ram Chandra Majhi, Shri Jiyalal Mandal, Shrimati Minimata Agamdas Guru, Shri R. Govindarajulu Naidu, Shri C. Krishnan Nair, Shri P. K. Vasudevan Nair, Shri Naval Prabhakar, Shri Ram Saran, Shri Devulappali Venkateswar Rao, Shri Bhola Raut, Shrimati Renuka Ray, Shri Birbal Singh, Dr. M. V. Gangadhara Siva, Shri Shraddhakar Supakar, Shri Shiva Dutt Upadhyaya, Shri Atal Bihari Vajpayee and Shri Balkrishna Wasnik".

The motion was adopted.

15·36 hrs.

THE CHILDREN BILL

The Minister of Education (Dr. K. L. Shrimali): I beg to move:

"That this House concurs in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to provide for the care, protection, maintenance, welfare, training, education and rehabilitation of neglected or delinquent children and for the trial of delinquent children in the Union Territories made in the motion adopted by Rajya Sabha at its sitting held on the 15th February, 1960, and communicated to this House on the 18th February, 1960, and resolves that the following members of Lok Sabha be nominated to serve on the said Joint Committee, namely, Shri P. Subbiah Ambalam, Shri S. R. Arumugham, Shri S. M. Banerjee, Shri Dharanidhar Basumatari, Shri Bhakt Darshan, Shri Laxmanrao Shrawanji Bhatkar, Shri J. B. S. Bist, Pandit Braj Narayan "Brajesh", Shri Akbarbhai Chavda, Shri Daljit Singh, Shri Nayantara Das, Shri Shree Narayan Das, Shri Resham Lal Jangde, Shri M. R. Krishna, Shrimati Sangam Laxmi Bai, Shri Mathew Maniyangadan, Shri Mohan Swarup, Shri J. G. More, Shri Mohan Nayak, Dr. Sushila Nayar, Shrimati Uma Nehru, Shri Deen Bandhu Parmar, Shri Uddaraju Ramam, Shri Ram Garib, Shri Mahadevappa Rampure, Shri Radha Charan Sharma, Shri Prakash Vir Shastri, Shri Babu Nath Singh, Shri Prabhu Narain Singh and Shri Tula Ram".